As the hon. Members are aware, the Budget of the State of Karnataka for 1989-90 was presented to the Legislature of the State on 17th March 1989 and the Vote On Account for the expenditure estimated to be incurred during the first six months was obtained on 27th March 1989, and the Karnataka Appropriation (Vote on Account) Act, 1989, was passed in March 1989. Since the State Legislative Assembly was dissolved before the Demands for the full year could be voted the Budget for the financial year 1989-90 as presented to the State Legislature was presented to Parliament on July 1989. The Lok Sabha granted the balance of the Demands for Grants and passed the connected Appropriation Bill which is now before this House. To meet the total estimated expenditure during the current year, the Bill provides for payment and appropriation out of the Consolidated Fund of Karnataka of total sum of Rs. 5374.93 crores, comprising of Rs. 4073.26 crores voted by the Lok Sabha and Rs 1301 67 crores charged on the Consolidated Fund of . the State and is inclusive of the sum earlier authorised for withdrawal in the Karnataka Appropriation Act, 1989. Full details of the provisions are available in the Demands for Grants circulated to Members on the 31st July 1989

Madam, I move.

The question was proposed

थम मंत्रालय में राज्य मंत्री ग्रीर संसदीय कार्य मंत्रालय में राज्य मंत्री (भी राधाकिशत मालबीय): मैडम, मै यह चाह्रंगा कि कर्नाटक स्त्रप्रोप्रियेशन बिल पर लंच के बाद डिसक्शन रखा जाय। ्रजो भी सदस्य चर्चा मुक्त करेंगे उन्हें बीच में ही डिस-इन्टीन्यू करना पड़ेगा।

THE DEPUTY CHAIRMAN: Let Mr. Chandre Gowda start and he ean continue after lunch.

SHRID. B. CHANDRE GOWDA -(Karnataka): Madam, we can adjourn and meet at 2.30, as usual.

THE DEPUTY CHAIRMAN: We will be giving you twelve minutes in any case. Your time is 12 minutes.

SHRI D. B. CHANDRE GOWDA: I cannot speak anything in 12 minutes.

THE DEPUTY CHAIRMAN: Unfortunately, when they take a decision in the Business Advisory Committees they do not realise. We have only 12 minutes registered

SHRI D. B. CHANDRE GOWDA: I would draw your attention to the fact that this Bill was not discussed by the Opposition-an unfortunate situation.

SHRI H. HANUMANTHAPPA (Karnataka): The State Assembly would have discussed it for months together.

THE DEPUTY CHAIRMAN: Mtmbers agree, we can dispense with the lunch hour and continue. (Interruptions)

SHRI H. HANUMANTHAPPA: Why do you deprive us of ... (Interruptions)

SHRI JASWANT SINGH (Rajasthan): Why dispense with the lunch hour? (Interruptions)

THE DEPUTY CHAIRMAN: It is better that we now adjourn for lunch and he can speak after lunch.

> The House then adjourned for lunch at twenty-five minutes past one of the clock.

The House reassembled after lunch at twenty-nine minutes . past two of the clock

The Vice Chairman (Sbri Jagesh. Desai) in the Chair.]

I. BUDGET (KARNATAKA), II. KARNATAKA APPROPRIATION BILL, 1989-conid.

THE VICE-CHAIRMAN (SHRI GESH DESAI): Mr. Chandre Gowda. Budget (Karnataka), 1989-90 and

SHRI D. B. CHANDRE GOWDA: Mr. Vice-Chairman Sir, I thank you for allowing me to initiate the discussion on the Karnataka budget. Before I come to the budget, I would like to take the House over the period of three months or a little more than that.

While referring to the mandate, the hon Prime Minister has said that the Members of the Lok Sabha by resigning en masse, have violated the mandate of the people. I would like to draw the attention of this House to what has happened in Karnataka. The mandate has been given a decent burial. They have debased and defiled the Anti-Defection law, assaulted the Constitution, butchered democracy in broad daylight and reduced the office of the Governor to that of a marionette of the ruling party at the Centre.

Let u_s leave it at that, and let us leave it to the people of the country to decide as to who should be consigned to the dustbin of history. If you have faith in people, let up go to them. Don't stick like a limpet to the chair you are sitting on and pursue your perpetual rule in Karnataka.

Mr. Vice-Chairman, Sir, before I take up the discussion on the Budget-Karnataka, I feel that we should have idea of the President's rule in that State particularly and that of the Janata prior to that and their performance for about 6 long years. First of all, there is that new innovation—the Advisers to the Governors, if I am correct Imposition of the President's rule made the Governor to run the day-to-day administration through three Advisors. Official machinery of Karnataka is known for its efficiency. But I am sorry to say that the over-bearing attitude of the Advisors who have no stakes in the State or in the people of Karnataka has demoralised the entire bureaucracy. I feel it is an insult to the efficiency of the State Civil Service and the administration Karnataka. The recent indiscriminate, unnecessary and biased transfers tell many stories which were unknown either in Karnataka or anywhere else in

country under the President's rule feel it is a negation of the spirit of President's rule which we have envisaged under Article 356. I have reason to believe that transfers have been directed. from Delhi either from the office the Prime Minister or from the office of the Home Minister or elsewhere from the concerned Ministers or otherwise cerned too. I am told, I wish I wrong, Shri Venkitaramanan takes direct orders from the Prime Minister's Most of the Backward Class and Scheduled Caste officers have been out of Vidhan Saudha, the α£ power the seat of the power given by And Vidhan Saudha the people. is ago with rumours that every transfer is for some consideration, either it may be political or otherwise Sir, if I have quote certain transfers recently made a copy of which I have, you will be surprised to know what can a non-popular Government do under the President's rule. Sir in one set of transfers of KAS officers, there are 58 in the list, and in the second set of transfers, there are than ten. In all there were about transfer so far as the KAS officers concerned In the case of Indian Forest Service, they have transferred about 25 Τo senior officers to different places. quote a few more, a further set of 27 KAS officers have been transferred. Let me now come to the IAS officers. on 5.5.1989, 20 IAS officers, have been Again, on the same day, transferred a second set of transfers of 19 officers took place. And I do not know. does not stop at that And on 15.5.1989, 18 officers have been transferred. on 18,5,1989, 8 officers have been trans-The total figure comes to about ferred. 65 IAS officers who have been transfer-This is what the present state of affairs is going on. If my friend wants, I have the whole list with me. Sir, one of the Janata Party leaders, I am told, who was the previous Minister, he 13 very busy with transfers. He has, I am told the blessings of the Central Government and the Governor obliges him. Day in and day out he either sits in the office of the Vidhan Soudh or in the Governor's His only job is to get the transfers sanctioned (Interruptions). I do not know. Most of the engineers, either

Budget (Karnataka), 1989-90 and Bill, 1989

of the irrigation or PWD, from top ťo bottom, they are also transferred according to his directions. Advisers are busy attending to these leaders, the so-called leaders, and guiding the destiny of the officers, not the destiny of the State Sir I would appeal to the Central Government, please Dispense with the business of these advisers, trust the local offi-They can deliver the goods. They have been delivering the goods. I not new to the administration. I was not only a Minister I have done the as a Speaker and Leader of the Opposi-Never have I come across tion also. such mass transfers, especially at a when the President's rule has been clamped in a particular State.

Sir coming to the recent happenings in Karnataka ...

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): There are two names from your party. I do not mind it. There is another name also.

GURUPADASWAMY SHR! M. S. (Karnataka): Sir, it is Karnataka Budget ...

SHRI D. B. CHANDRE GOWDA: ... which used to be discussed for three long months. Don't you have at least three hours here? Sir, I would like to bring to your kind notice that the opposition members in the Lok Sabha for various reasons could not speak on the Budget, At least the time of the opposition here should be given...

THE STATE IN THE DEPAR MENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMAT) MAR-GARET ALVA): So, you want that that time should be transferred here?

SHRI D. B. CHANDRE GOWDA: Yes Yes, don't you think it is justified?

Sir, on 25.5.1989 the fares were increased, the fares of the Karnataka State Road Transport Corporation, to come into force on 1.7.1989. They printed the con-

cerned tickets They spent a lot money to readjust their whole administrative set up And the Congress leaders make an appeal and this drama begins and the Governor withdraws the order on Having spent so much 28.5.1989 money he withdraws the order

Sir again he takes a decision to discontinue certain routes on the plea they are uneconomical and within a few days again the same drama is played and he withdraws it. In whose interest he is doing it?

THE VICE-CHAIRMAN (SHR) GESH DESAI): I would like to know how it is done because I also have run this department in Maharashtra. This is done by the Board. It comes to the Government only for approval

SHRI D B CHANDRE GOWDA: My point is that the Governor himself announces it. That is my point. some time back the constitution of a Parliamentary Committee was suggested by no less a pesseson than the KPCC(1) President and there are precedents. I do not know why these precedents were dispensed with so far as Karnataka is concerned Sir, he has not even once called us over a cup of tea and consulted us, the elected Members of Parliament or the elected members of Zila Parishads Zila Parishad_s working Though are government Was thrown out unconstitutionally under 356, they could not throw out our governments which we had established after six years of long history. They could not throw them out it least the office of the state of the hones from them the confidence in a final to know while exactly is going on in the State. This has not been done.

Again about the excise policy. He has made a big announcement. excise is an issue somehow connected with politicians, whether they are Member of Parliament or former Minister or the present Chief Minister or the one going to be the Chief Minister. Sir, my point is, so far as excise policy is concerned, earlier when this

. [Shri D. B. Chandre Gowda] matter was taken up in Tamil Nadu, His Excellency, Mr. Alexander said that this is a policy decision and I do not want to interfere in that policy decision; it is for the popular government to take a decision. But unfortunately, in Karnatka, the Governor takes a decision and announces the policy. What is the policy? One paper writes on 31st July-it is Hindustan Times—under the caption 'Liquor barons in Karnataka get a jolt" and a saga story is written wherein it says. and I quote: "The State has been, according to a general estimate, losing over Rs. 300 crores duty from this kind of liquor" which means 'seconds'. Now, let us see how the present administration has looked to these 'seconds'. There are three categories. I do not want to go into the details of it. According to them, there, are only nine distillaries who have the capacity to distribute also. Can't we control nine distillaries? For that, we want to have a separte central setup so that the entire production comes under one head. I am not trying to say that the wholesale trade takeover is wrong. I am not saying that, But I am doubtful as to how you would succeed there, and as a I quote from this paper, they say, the loss of duty is about Rs. 300 crores, and the ex. Finance Minister of the State comes out with a statement that it is Rs. 600 crores. I do not know how many crores are estimated by my esteemed friend, Mr. Janardhan Poojari. Number of estimations have come in. But with this experiment, the Governor when we met him, estimated it at Rs. 50 crores; the Congress President etimated it at Rs. 60 crores. Now what is the estimate of the Governor? He says, the target has been raised to Rs. 36 crores, and while referring to Hindustan Times again, his own figures would say about the performance of the Janata Party for the last six years—and now Janata Dal as on today-In 1982-83, the revenue was Rs. 140 crores; in 1989-90. It is Rs. 326 crores, which speaks of the

performance of the previous government. I would leave it at that.

Recently, they have tried to regularise the fee structure and abolish the capitation fee prevailing either in the medical colleges or the engineering colleges. They have announced fee structure. It is worse than disease itelf. At leat, earlier, a person coming from a rural area who could not pay, who could not come out with distinction, was blessed by the elders with a seat without paying any capitation fee. Now, it is his duty to pay the fee. What is the fee structure? In the case of Government merit-pool students—this is in regard to the engineering colleges-they have to pay Rs. 1,200. Unaided-Rs. 2,000 per year. Karnataka students-aided—Rs Unaided—Rs 8.000. Non-Karnataka students-aided-Rs. 12,000 and aided-Rs. 12,000.

In the case of the medical colleges, it is further worse. Government-meritpool students have to pay Rs. 2,000. Karnataka students have to pay Rs. 25,000 per annum and non-Karnataka Indian students Rs. 60,000. If you want your son to be admitted into a medical course in Karnataka, you will have to pay Rs. 60,000 every year.

MOTURU HANUMANTHA RAO (Andhra Pradesh): Without capitation fee.

SHRI D. B. CHANDRE GOWDA: In the case of NRI's it is Rs. 80,000 per year. This is the fee structure. Has it, in any way, helped in tackling the menace of capitation fee? It is rampant. Today, it runs into lakhs. Sir, the students have to pay the fee, not year-wise, academic-year-wise, but for all the five years at a time, lumpsum.

SHRI SUKOMAL SEN (West Bengal); How much?

SHRI D. B. CHANDRE GOWDA: In the case of the non-Karnataka students, it comes to Rs. 3 lakhs. Over

and above this, the old method prevails. It runs into lakh, 2 lakhs, 2.5 lakhs. I heard a few days back that now it has gone up to Rs. 3 lakhs. What is it that we have done? Are we trying to deceive the people? Are we trying to teach the students right from the beginning, right from the inception, deceit? Sir, I, for one have been continuously opposing this capitation fee business. Rightly or wrongly, it is prevailing. But what is it that

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You have already taken twenty minutes.

we have done now? Now, Sir, I come

SHRI D. B. CHANDRE GOWDA: I need another twenty minutes.

SHRI M. S. GURUPADASWAMY: He is from Karnataka and we are discussing the Karnataka Budget.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The time allotted is only three hours.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): For discussing the ' Kudal Commission's report, we have taken two days. This is how you conduct the Business of the House.

SHRI M. S. GURUPADASWAMY: We have debated the Kudal Commission's report for two days.

DR. G. VIJAYA MOHAN REDDY: . Please allow him some more time.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Gowda, I will give you another ten minutes.

SHRI D. B. CHANDRE GOWDA: Coming to the Budget proposals for 1989-90, I have seen the Financial statement given by the Minister of State for Finance on the Budget of the Government of Karnataka for the year 1989-90. I am sorry to use this language. Instead of calling it as a Budget paper, I would, certainly, call

this as a political document. What is it that he refers to? I have yet to come across another document of this type. It says "A legacy of huge budgetary deficit, undischarged liabilities, has been left behind by the Janata Government." This is what the document says. You can make a political speech I do not mind. It says: "...in addition to fiscal mismanagement and indiscipline." What shall I call it? It is more a political document than a Budget paper. It further says: "There are reasons to believe that the Janata Government was not vigilant in the matter of curbing tax evasion. Apparently, there is large-scale evasion of excise duty on liquor." Again, the same thing. This has been mentioned in the Financial Statement. This is what I take objection to.

Bill, 1989

Sir, I do not want to go into the details. Never in the past a Budget paper presented to Parliament debate a State Budget has made such references at any point of time. As I document. is a political said, this What is this? Karnataka is not the only State which has a deficit, it is in the distinguished company of many Congress(I) States, including Gujarat. Let me not quote the staggering figure of the deficit of the Central Government, Rs. 28,000 crores. Sir, if I quote again from the A.G's office during the five years of Janata rule, it does not contain any adverse remarks on the management of finances or the administration, including that of the Excise Department. Both the Planning Commission and the Reserve Bank of India have, time and again, complimented the Janata Government of Karnataka on its success in the resource mobilisation. This is the compliment given by the competent authorities, but what does this political document say? Is this the way to run the nation? Is this the way to run a State and is it the way to tell the people of the country? It is like coffee calling kettle black. I do not want to say more than that. Had the Minister presented the performance budget of the rule during these four

Budget (Karnataka), 1989-90 and

[Shri D. B. Chandre Gowda] months, we could have known or compared the performance of this Government with the performance of the previous Government at least, if not the past.

Sir, umpteen numebr of times the so-called leaders—I can't think about others—have said that Karnataka is bankrupt. They have no money even to pay the salaries. On top of it, it is the Prime Minister of the country who makes such a statement. This should not have come from the mouth of the Prime Minister at least, I am sorry to say that.

New, in the name of fiscal management and financial discipline welfare activities of the State have come to a grinding halt, irrigation activities come to a standstill, command area developmental activities have not begun yet. Sir, the Karnataka budget will speak of that. A law should be passed for enhancement to enforce reservation for the scheduled castes, scheduled tribes and backward classes, but this is pending. Reservation of jobs for women, that too, under certain specicategories, has not taken off. Decision to constitute special courts for disposal of cases under Rights Enforcement Act of 1976 and dowry deaths, is not yet implemented. Scheme for agricultural labourers; a scheme has been adopted by Covernment to give monthly pension of Ra 00 to the agricultural laburer who is disabled while in service or at work and Re. 2000 in the case of deals. Budget provision has been made for the scheme but no action has been taken. Village sanitation, sauchalayas as we call them, budget provision has been made for this but no action has been taken. Housing has come to a standstill. Site and service projects have yet to begin. No programme has been made though approval was received for most of these important projects. Learn to earn scheme: it is still gathering dust. Extension of green

card facilities to urban areas: Recently a decision was taken to extend green card facilities to supply at subsidised rates in town having population of 20,000 for which a budget provision has been made. This has also not commenced.

The Hyderabad-Karnataka Development Board, which has now been annoin the papers, is a long-standing aspiration of the people from that area. A decision hás been taken. Two crores of rupees have been allocated. While formulating the scheme, the present administration has not even had the courtesy to consult the people. Who are those concerned people? The Zila Parishads are func-The Legislative tioning. Council Members are there. The Members of Parliament are there. While formulating a scheme of this type, at least a formal consultation should have been done. That has not been done.

Then the implementation of the model Committee Report on the Kudala Sangameswara Temple. This is one of those temples which gets submerged under the Krishna project. To save that, a scheme has been formulated. A Committee was constituted. The Committee gave its considered docasions.

AN HON, MEMBER: Whom?

Stant D. B. Charl Charles and PA: It you and I should be they have not taken a decision. Four months have clapsed.

Coming to getting clearance of the projects, I do not want to go into the details of it because time does not permit...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have already given you half an hour. I cannot give you more than that.

SHRI D. B. CHANDRE GOWDA: No, Sir, I want at least 5 minutes more. Sis, a number of projects are pending with the Central Government for clearance. I would like to refer to only, one or two in a pointed manner. I do commend the Government for having teken over the Visvesverya Iron and Steel Works which would come under SAIL. We have been urging for this for a number of years. Thanks to the previ-Government of Karnataka also that they gave whatever they wanted. Interest free electricity overdues, extra electricity and every other facility that ... the Central Government wanted, they gave. I would rather congratulate the pevious Government for the interest they evinced in that.

Mangalore refinery and petrochemical project is pending clearance. Establishment of an export processing zene at Wakhal industrial estate, Bangalore, is still pending. About Vijayanagar Steel Plant, the less said the better it is. In the year 1971 the Prime Minister of the country comes and lays the foundation stone. Thousands of acres of land have been acquired. No less a person than the Prime Minister of the country, Smt. Indira Gandhi under whose leadership I worked and which I still feel was my privilege, came and did this. Unfortunately before every election, every party talks about it. Again I am told the Prime Minister has said that he would give life to that. I do not know what type of life he is going to give. I have yet to see that.

Coming to the other aspects...

VICE-CHAIRMAN (SHRI THE JAGESH DESAI): This is your last point.

SHRI D. B. CHANDRE GOWDA: No. Sir, I will take two minutes more. In the performance of the Janata Dal Government particularly in the field of decentralisation of power, we set an example to the country, thanks to late Nazir Sab who took personal interest

in it. Another important aspect of his work was the supply of drinking water. More than 53,000 bore wells were sunk. The Government of India patted him and gave the bonus. Yet today the ruling party at the Centre does not look to it. Sir, the people of Karnataka used to call him "Neer Sahib". "Neer" is water. He used to be called -"Neer Sahib". It is sad that he is no more, but his memories are still alive with the people of Karnataka in every village, in every

Sir, I do not have the time, otherwise I would have quoted the figures. There were so many socio-economic schemes-like pension for widows, penfor the disabled, uniform to school children, mid-day meals, sarees and dhotis at reasonable subsidised price, green card for poor 3.00 р.м.

There is a housing scheme name of this great soul, Nazir Saab, and we named the scheme after him and called it Nazir Aawas Yojana. Many people commented on that, knowing nothing about that person. If I may say so, Sir, it is our misfortune that we have lost that man, whichever party he belonged to.

Coming to one important aspect, that of forests, forests are in the Concurrent List. Now, we have built projects and projects but, for public purposes like laying roads, there are problems. I come from the Mainad area where the entire land is submerged, specially in the Varahi hydel project area. Thousands of people are homeless. Only to give an alternative means of communication for them, we have to construct a road there and, for that purupose, we have to fell only 400 trees. That matter is pending with the Government of India for the last, almost, two years. How long can they wait? This year again the rains are there, the area is full of water. There are nearly a thousand families there and we are taking them in launches. I would appeal to the Government that in the matter of con[Shri D B Chandre Gowda]

struction of roads and in tackling educational and health problems, the State Government should have power to give consent for these public purposes. Otherwise, one has to seek Central clearance even to fell a small number of trees in the Malnad area.

There is another problem. Rightly or wrongly, the budget has come to the Centre. Now the Central Government has to take one decision. I come from a coffee-growing area. Seventytwo per cent of India's coffee is grown in the Chikamagalur area. When Mr. Gundu Rao was the Chief Minister, his Government started levying sales tax at 13 per cent plus 1.5 per cent. In Andhra you do not have sales tax on coffee, in Tamil Nadu you do not have sales tax on coffee though, in Kerala, it is only six per cent. This is a commodity connected with different States and therefore there should be some uniform method. Because of this levy, now the growers have to pay nearly Rs. 160 crores of arrears, and they are not getting their due share. This year's entire coffee fund will be directed to clear these arrears because of the Supreme Court's judgement as they have to abide by that. But High Court of Karnataka said that the Central Government should come to their assistance. Yet nothing has come are on the streets. forth and they Therefore, Sir, through you I appeal to the Government of India to take up this matter in earnestness and in all seriousness.

In the end, Sir, as I have said earlier, I hope and trust that the Congress Party still believes in democratic institutions. So, let us not try to belittle the popular upsurge.

SHRI KAMAL MORARKA (Rajas-than): What a hope?

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): I think you are the greatest optimist!

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SHRI D. B. CHANDRE GOWDA: Sir, I led three delegations Governor. In one delegation, there were more than 50 people. After I met the Governor and came back, those people told me, "Mr. Chandre Gowda, you were the Minister, you were the speaker, you were the leader of the opposition, you are everything. But don't for heaven's sake, do this again. We committed the mistake of bringing you to the Governor. We will not do so hereafterwards." Then they tried to tell those men in authority to hold elections as early as they can. I hope the Government would take a decision and see that a popular Government is restored in Karnataka as early as possible. Thank you very much, Sir.

SHRI H. HANUMANTHAPPA: Mr. Vice-Chairman, Sir, somehow the Janata Party, or Janata Dal, has chosen a tilender batsman to start the cricket. I only salute the wisdom of Mr. Gurupadaswamy, the leader of the Janata Dal front. He knows his case is very weak; he cannot defend the case.

Mr. Gurupadaswamy tried his best to mend the Government of Karnataka, as a leader of the party here. But having failed, even on this day he chose not to defend the Janata Government or the budget which was placed by the Janata Dal. The initiator of the discussion has conveniently forgotten even to say whether he supports the budget or opposes the budget. He himself is not in favour of passing the Budget placed by his own party.

SHRI D. B. CHANDRE GOWDA: I am sorry, it is still not too late, I suppose. (Interruptions)

DR. G. VIJAYA MOHAN REDDY: He has demanded elections (Interruptions)

SHRI H. HANUMANTHAPPA: 1 do not know why the Opposition Members are agitated. Mr. Chandre Gowda conveniently forgot to say, "This is a Budget presented by the Janata Government, Janata Dal Government, in Karnataka. Please pass it." He has not asked for passing the Budget. Why are you agitated?

SHRI D. B. CHANDRE GOWDA: That is only an oversight.

SHRI H. HANUMANTHAPPA: It is all right, oversight or deliberate. It may be oversight for you. I take it to be a deliberate attempt at not defending your own Budget. It may be a deliberate omission.

Sir. I just went through the papers today and saw a photograph wherein the Janata Dal has again gone back to the Rajghat to take oath. (Interruptions)

I am coming to that. I am having the paper. Mr. Malaviya, why are you impatient? I will come back.

In 1977 we saw the same drama. After 12 years the drama has again started from the Rajghat. I am sorry, the Rajghat is a sacred place, but it is being used like this for taking oaths and forgetting the oaths. On the contrary, we have discussed about Gandhi and the Commissions yesterday. I am not going into that aspect. I will take out a para from their statement. Wherever "country" occurs. I will replace it with "State." It fits for the five years of the State of Karnataka. I quote:

"During the last five years the situation has become much more depressing. It was the State's misfortune that the rulers themselves had become thoroughly corrupt, in extracting money, in deals with land scandals and compromised with self-respect of the State."

I have only replaced "country" with "State." In what they said for the country for five years, if you replace "country" with "State," it 100 per cent fits into the rule of the Janata Dal or Janata Government in Karnataka. This is what I wanted to remind them. You have gone to the Rajghat to say this. You yourselves are the victims of these statements.

Sir, performance of any government should be looked into. Somehow deliberately the initiator of the discussion forgot that he belongs to a party which has ruled the State for years, and he has not said anything about the progress achieved in Karnataka, what their promises were and what their achievements were. That should have been stock-taking on this day, on the occasion of the Budget of the Janata Government.

SHRI D. B. CHANDRE GOWDA: I have quoted everything.

SHRI H. HANUMANTHAPPA: In whatever time you got, you conveniently avoided it. It is not helping you.

Sir, what were their promises? Their manifesto was released. "Jobs for all if Janata is elected," Janata. What is the position today? They promised a job for one man from each family.

SHRI K. G. MAHESHWARAPPA (Karnataka): We never said, "jobs for all." What is this?

SHRI H. HANUMANTHAPPA: This is the manifesto. (Interruptions) Are you disowning your manifesto? (Interruptions) Ir you are disowning your manifesto, I will throw away paper. Are you disowning your own manifesto? (Interruptions)

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, when Mr. Chandre Gowda was speaking, we were silently hearing. We did not disturb him. Now they are disturbing.

SHRI B. K. GADHVI: Mr. Chandre Gowda, you now realise where democracy lies. Is it on this side or on that side? (Interruptions)

SHRI H. HANUMANTHAPPA: You can correct me if I am wrong. "If voted to power, the Janata Party will either give employment to all between 18 and 50 or foodgrains worth Rs. 2 a day, the State Janata Party President said here today." It is dated Novemebr 28; before you went elections. As on today, let alone creating new jobs, even 80 thousand vacancies in the Government have not been filled up. The KPSC has been crippled. No advertisements, no examinations, no selections are being held. I don't want to go further because it is an autonomous body. And what were their promises? Much has been said about the medical colleges and the capitation fees.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Hanumanthappa, to which year does it relate to?

SHRI H. HANUMANTHAPPA: I am talking of the 1983 elections and the 1985 elections. I have got both the manifestos.

SHRI KAMAL MORARKA: It relates to 1989 or 1990.

SHRI H. HANUMANTHAPPA: Mr. Morarka, you have already released 1990. Otherwise what are these 71 and 129? We are all watching. Do you mean to say we have shut our ears and eyes?

Sir, Chandre Gowda argued about the capitation fees and the medical fees and the Governor's decision. I am not here to hold the brief for the governor for his decision on the mounting fees, but why this Chandre Gowda, who is so much opposed, who was holding a position in the Janata Party, did not oppose sanctioning the new medical colleges and increasing the number of management seats

in medical colleges in Karnataka? What for? What was behind it? Why was he closing his mouth?

SHRI D. B. CHANDRE GOWDA: One minute. For your information...

SHRI H. HANUMANTHAPPA: No. I have not interrupted you. You should not interrupt me. (Interruptions) I wan to tell this country the people who have taken oath at Rajghat what sort of Government they have given to this country and to the people. This is a warning to the people of the country for the next elections. Don't be misled by an oath at a sacred place. This is what I want to tell. What were your promises and what has been your achievement? This is what I want to tell this country. How far have you achieved?

Sir. they started with a very good value-base. I am slogan of happy Chandre Gowda admitted on the floor of the House. When he himself was discussing about the transfers, I just interrupted and asked: Are they valuebased? Traditionally because of the Janata Dal and the Janata Party all the transfers almost all are valuebased as conceded by Mr. Chandre Gowda on the floor of the House. So, value-based was attached to every work of the Government in Karnataka during the last six years. said that the Congress Government has not conducted elections to the local bodies for the last eight years and that they will conduct. They also promised the provision of supersession will be removed from the Statute. I question them: when they were in power they conducted the Municipal elections only once. When the term was completed they never cared to notify the elections again, And till today as promised by the Janata Party they have not changed the What is the promise and what is their action? (Interruptions) They were in Office: They should have done That was that. their promise. Sir, without going into all these de-

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tails, I will tell you about other promises. I have already told you about the value-based politics. The valuebased pontics has been discussed very much in this country. What is the value attached to arrack bottling or spirit or Revjit or Madhuvan? Now, I will come to the details of the actions that they have done in Karnataka. They have promised one job for each family and I have told you what they have done. They have promised to appoint meritorious Scheduled Castes/Scheduled Tribes gradulates and post-graduates immediately without any interview. Mr. Chandre Gowda was vehemently arguing for the welfare of the Scheduled Castes/Scheduled Tribes. Let him: say how many Scheduled Castes/Scheduled Tribes meritorious students have been appointed in the last six years? Sir, if I am not wrong, not a single candidate was appointed. agree that this was challenged in the court but what effort the Janata Government made to see that it is vacated? That shows their reality. What was your effort in getting it vacated or getting it contested? That shows your intention.

Sir, they told the farmers of the State that the former Congress Government was anti-farmers and there were killings in Nargund and they promised to look after the welfare of the farmers. So the Rayat Sangha supported the Janata Party because they promised that they would protect them. They were the people who removed the Congress party from the rule in 1983. Sir, after the Janta Party came to power 40,000 farmers were Mind you, Sir, arrested. the total capacity of the jails in Karnataka is only 12,000 but 40,000 farmers were arrested. Many incidents of firing took place. They said: "If our Government comes to power, we will not open fire on the farmers." This was their election promise. If I am worng, let Mr. Chandra Gowda or Mr. Maheswarappa contradict me. But there were a number of firing incidents. The reason given was: "We indented for rubber bullets from the Centre but the Centre did not supply us with rubber bullets; to we used the same bullets for firing." Can it be a reason?

Sie, one more institution supported the Janata Party which enabled them to come to power and that is Dalits Sangarsh Samithi. Dalits Kriya Samithi. They said: "njustice has been done by the Congress Government; so we will support the Janata Party." The Janata Party mised them that they would take care of them. They said: "We will give you all protection and we will give you reservation." I will give you the figures of atrocities: In 1983, 329 atrocities were committed, the number of injured was 524, value of property lost was Rs. 1,49,000, the number of deaths was 44. These were the atrocities on Harijans. In 1984, 368 incidents took place, 412 were injured, the value of property lost was Rs. 1,33,000 and 33 deaths took place. In 1985, 55% incidents took place, 623 were injured, the value of property lost was Rs. 1,88,000 and 49 deaths took place. In 1986, 511 incidents took place, 720 were injured, the value of property lost was Rs. 1,14,000 and 30 deaths took place. In 1987, 630 incidents took place, 893 were injured. In 1988, 637 incidents took place. So successively there has been an increase of atrocities against Harijans. So they could not fulfil their promise of protecting the interests of the Dalits. To highlight these atrodities I want to tell you in Bindigari village, Belgaum district on 3. 8. 1987, Harijans were detained, abused. threatened and forced to eat human excreta. The allegation was stealing of jourar crop. No arrests were made and no punishment was given. That was the action of the Government, In Tallur village, Shimoga district on 29, 1, 1988. Harijans were not allowed to offer pooja. They were threatened and assaulted with chappals if they entered the temple. In Mudugal village, Raichur district, Scheduled Caste persons

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[Shri H. Hanumanthappa]

were chucked out of the hotels: they were asked to get out of the hotels. One Harijan died in he scuffle. In chincholi on 14-1-1987 a Harijan boy and a Hindu boy clashed while exchanging Pongal greetings. In Yadgiri taluq, an Asst. Commissioner, a Sub-Divisional Magistrațe was assaulted by an upper caste man before the Janata Government Minister. No action has been taken. He has not been punished. He has his sympathy with him. Now, the Dalits of Karnataka, the Scheduled Castes and the Scheduled Tribes have known the real picture and the hearts of the Janata Dal and the Janata Government.

Now, I am coming to law and order situation. The people naturally expect the Government of the day to take care of the law and order situation. Sir, what is the position in Karnataka? The Home Mnister of the State Government has been chargesheeted. The S. P. has been chargesheeted and the case is pending. I do not want to go further. The Home Minister, who is expected to take care of the people, protect the lives and properties of the people, he himself has to resign and he has been chargesheeted facing trial. As regards the protection of properties, there were some dacoity incidents. What was the state-Government? ment from the State Will they disown the statement? The Home Minister of the State Governsaying, 'don't is on record ment depend upon the Government machinery. You have your strong iron doors to your houses. Added to this, you have the dogs to protect your houses. The Government cannot protect you.' For this, we have to vote? The people are asking, is it the promise that they have given from the Rajghat that "we cannot protect you, we cannot protect your lives, we cannot protect your properties?" Correct me if I am wrong. Was not your Home Minister on record to say that you have to have strong doors, you have to have

dogs to protect your houses and do not depend upon the Government machinery?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I do not want that.

SHRI H. HANUMANTHAPPA: Sir, Mr. D. B. Chandre Gowda has vehemently said, the people said, it was not a bankrupt Government. What do we see? Even old age pensions were not paid for which he boasted. Old age pensions, widow pensions, handicapped pensions were not paid. That lady will be waiting for the pension in the first week of the month, in the second month, in the third month and in the fourth month. Monies have not been given. Pensions have not been given. Sir, you may be surprised to know that cheques issued by the State Government for Rs. 60/-, Rs. 100/-, Rs. 200/- had bounched. There was no money in the treasury. Cheques were returned. Sir. this Parliament nassed an Act which says, if anybody gives a cheque without a balance, he will be prosecuted. If this theme is applied, then then Janata Government of Karnataka should have been prosecuted under that Act...(Interruptions)... Let us not go to the individuals. Sir, on the day the President's rule was imposed in Karnataka State, bills worth Rs. 129 crores were pending. Will they deny it? Bills worth Rs. 129 crores were pending out of which Rs. 80 crores were to be paid to the contractors. Here, I have got my own reservations. After the imposition of the President's rule, the Governor has got money, raised the resources but they cleared the dues which they should not have done because Rs. 80 crores were for the contractors. In turn, it has got its own shares. It has got its own chain of shares. Rather than that, they could have been utilised for the developmental works. This is what Mr. D. B. Chandre Gowda is crying for now and I am one with him. Instead of clearpending bills, ing those cheques or used for the they could have been developmental works.

State Government of Karhas been practising prohibition sin independence. Later on, it was un men friend, Mr. R. K. Hegde, he was the Finance Minister, and orohibition was scrapped for the leadership Mr. Nijalingappa, our Chief Minis-But after the same gentleman over the administration of the tale, what is the achievement? Up 1933, there were only 6,000 shops. 'ut during this period, 8000 liquor op are added in Karnataka, Up to 1983 14,000 हो गये प्रोहिबीशन के बाद। प्रोनली 6,000 थे लिकर शाप, इनके जमाने में 8,000 बढ़ गये । किसी भी गांव में जाइये बोड़ी नहीं मिलती, सिगरेट उहीं मिलता, पान नहीं मिलता लेकिन ाहा लिकर मिल जाता है। इतना मशहर ार दिया, इतना डवलाड हो गया है, ाहा बोड़ी नहीं मिलतो, सिगरेट नहीं मलता, पान नहीं मिलता वहां लिकर ो मिल जाता है, हर गांव ; हर गली में।

Added to this, what did our Chief nister do? The people who elected n expected him to run the State H and give a good administration. t in his whole tenure, for not even per cent of the period, he was in rnatakt and not even 25 per cent he ended office. Should the people be en away by those woes and vote h a party to power? I leave the gment to the people, Every now and n. for deficit, they say the State bared a severe drought for four rs. Did the Chief Minister care to t the drought-affected areas. Where the? He was never seen in the ught-affected areas.

HRI D. B. CHANDRE GOWDA: the Prime Minister do that?

(Interruptions)

do not know the facts. I will take of Mr. Chandre Gowda. Mr. Chan-Gowda, I want just to remind you it is only after the Prime Minister d the drought-affected areas in nataka, your Chief Minister started ing Karnataka. Am I wrong?

SHRIMATI MARGARET ALVA: It is true. It is a fact.

SHRI H. HANUMANTHAPPA: You tell me if I am wrong. It is only after Mr. Rajiv Gandhi, the Prime Minister, visited the drought-affected areas that the Chief Minister of Karnataka started touring the drought-affected areas. Sir, it had become the tradition of the Janata Dal and the Janata Government to blame the Centre or compare with Congress-ruled After all, the Janata Government was elected to run the Karnataka administration. If you just open the budget speeches of the Chief Minister, every para contains an attack on the Central Government and the Central Sudget and comparison with Bihar, Orissa and U. P. Baba, how is the farmer in a village in Karnataka inrested in what is happening in U.P., Rihar and other Congress-ruled States? What are you doing? You are accountable to the people. You have been voted to power. Every day they make this comparison. Even now Mr. Chandre Gowda has said it is better than Bihar and Orissa. But what was Karnataka and what stage have you left it at? You tell me noly that. Why do you compare with Bihar Orissa? We will not stand comparison with other States whether they are Congress-ruled \mathbf{or} Opposition-ruled. Karnataka has its own tradition, its own glory, its own richness. What stage have you brought it to?

Sir, much has been said about standards. Even Lok Sabha Members have resigned on that issue alleging that the Congress Government is indulging in these things. I want to unveil certain information about the Janata Government.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Briefly.

SHRI H. HANUMANTHAPPA: No, Sir. I want some more time. You have the liberty to stop me if I go out of the way. But give me some more time.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) Please put briefly.

1989-90 and

HANUMANTHAPPA: SHRI Η. I am always on facts. (Interruptions). Deliberately, Mr. Chandre Gowda, I repeat again, forgot to deal with the achievements. $Ever_{\mathbf{y}}$ time, I was watching the deliberations of the Planning Commission when the Karnataka Chief Mnisters came and discussed the plan of the State. You take the next day's newspapers. The press had asked the question, "What is your feeling about the Plan allocation?" Every successive Chief Minister had said, "I am happy about the Plan allocation." But, the moment they reached Bangalore, they would change. I do not know what happened in between in the air. In Delhi, they reacted to the press saying, "I am happy about the outcomings of the Planning Commission." The moment they reached Bangalore they came out saying, "I am not happy. The Centre has discriminated, etc." I do not know what happened in the mid air. I do not know what happens in the mid-air...

SHRIMATI MARGARET There was a stop-over in Hyderabad.

SHRI HANUMANTHAPPA: H, Maybe, it may be the influence of Hyderabad. For the earlier flight there used to be a stop-over at Hyderabad. Maybe because of the influence of Hyderabad the moment the Chief Minister lands in Karnataka he starts attacking the Centre. Fortunately now we hav_{e a d}irect flight. Coming to that, even after saying that I am happy about Plan allocations, what is their achievement? The Planning Commission fixed a target of Rs. 940 crores for the year 87-88. Their achievement was only Rs. 640 crores Rs. 300 crores less than the target fixed. In the year 88-89 the target fixed was Rs. 900 crores. The achievement was only Rs. 680 crores, Rs. 220 crores less. During these

two years the achievement was only 70%. What does it show? Obviously the State Government was unable to mobilise the resources to reach the Plan target, because there was no. Government, the Chief Minister never stayed in the State. In his anxiety to guide national politics unfortunately the victims are the Karnataka people. Their development has come to a standstill, to a grinding halt, because the Government, the leaders, they elected, they started indulging in national politics and trying to become an alternative to Congress, an alternative to Shri Rajiv Gandhi.

Coming back to scandals, I want to mention one scandal into which already a commission of inquiry has been appointed under the Commissions of Inquiry Act, that is about NRIs. I will quote from the very notification issued by the Government. This was about the 110 acres of land on the Hosur-Sajjapur Road given by the Bangalore Development Authority to the Non-Resident Indians Housing Association of Karnataka.

"To inquire into any irregularities, impropriety or contravention of law ... in addition to the matter referred to in paragraph (a) of this para."

"To inquire into any other matter arising out of the incident."

This story has already been published in the press. I do not want to go into the details. In anonymous names the society has been formed...

SHRI D. B. CHANDRE GOWDA Please read the terms of reference.

HANUMANTHAPPA SHRI Η: I have read only the terms of reference.

SHRI D. B. CHANDRE GOWDAWhy do you leave out the first line!

HANUMANTHAPPA SHRI H. "To inquire into the facts and circumstances relating to the proposal"...

D. B. CHANDRE GOWDA: cuire into the proposal", why have that word? Please read to line.

H. HANUMANTHAPPA:
reading: "...the proposal to
110 acres of land on the
Sajjapur Road"...

K. G. MAHESWARAPPA; not given.

H. HANUMANTHAPPA:

"appa says it was only a
not ordered. Am I right? I
"arther and read. "Orders
passed..." (Interruption)

"ring me to read further.

10-7-87 the BDA decided to the bulk allotment of 110 isad. NR'HAK requested moved of the State Gowlde their letter dated Simultaneously the BDA. NRIs to deposit 55 lakhs, the cost of land; 110 acres was approved by BDA. Sciation deposited the entire Association was registry the Societies Act. BDA allotting 110 acres of approved by the Governmentala..."

log is over. The land doe over. It is funcyou said it was only

CHANDRE GOWDA:

HANUMANTHAPPA: already been handed

B CHANDRE GOWDA: the Government was conit was only a proposal.

JA THE DESAI): Anyhow that is you will.

SHRI D. B. CHANDRE GOWDA: It is not my view; it is one of the terms of reference.

SHRI K. G. MAHESWARAPPA: What about the Maharashtra land scandal?...(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): We are discussing the Karnataka Appropriation Bill. Why do you bring in Maharashtra?

SHRI H. HANUMANTHAPPA: We are discussing Karnataka. Why should Maharashtra come in? When we discus, Maharashtra, we will answer that point also. (Interruptions)

DR. YELAMANCHILI SIVAJI (Andhra Pradesh). You are going to introduce the Maharashtra Budget also here?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). This is for Karnataka and not for Maharashtra.

SHRI H. HANUMANTHAPPA: Sir, about the Governor's Rule, we have discussed it sufficiently and I do not want to go into that. I have already given the facts' and figures. What will be the result of 117-19, I have already mentioned on the floor of the House. I do not want to go further into it. I do not want to say anything about the 5 acres/124 guntag of land in which lakes of rupees of Government revenue has been lost. Who the relations are orbitished in the papers and I do not want to go into those details now.

SHRI D. B. CHANDRE GOWDA: An inquiry was ordered by the officers also...(Interruptions)

SHRI H. HANUMANTHAPPA: That shows that there is a prima facie case ... (Interruptions) ... Let us dig out and many more skeltons will come out. Let us dig out and we will find out who are all involved, who are whose relatives and who are there in that company.

SHRI D. B. CHANDRE GOWDA:
That is why you have set up the
Commission.

SHRI Η. HANUMANTHAPPA. Coming back to the question power, let us see how they managed the problem of power. The KSEB is now suffering a loss of Rs. 350 crores. There is no budgetary support to the KSEB for the last six years. These are the facts. And, Sir, during the Congress (I) regime, the KSEB having a profit to the extent of Rs. 10 crores. It may be a small amount of money. But, today, under the Janata regime, the loss has come to Rs. 350 crores and during the last one year alone the loss is to the tune of Rs. 100 crores! Is it better management? Is it better management about which they are talking?

Then, even with regard to production of power also, during the last six years they were not able to add even one million units more to the existing level of 9,000 million units although the demand of the State is 16,000 million units.

Coming to the question of public sector undertakings, there are 55 public sector undertakings in our State. There was an accumulated. loss of Rs. 163 crores in the year 1983. We also do not claim that we were earning profits. The losses were Rs. 163 crores then. But, today the accumulated loss is Rs. 700 crores. During these five or six years, you have added Rs. 537 crores to the losses of the public sector undertakings. Is it better management? The credit for the Janata Government is the addition of Rs. 537 crores more as losses.

The KSRTC was having an accumulated loss of Rs. 15 crores in the year 1983. Today, it has gone up to Rs. 150 crores!

SHRI K. G. MAHESWARAPPA: During the President's Rule, during these months, it will get doubled up.

SHRI HANUMANTHAPPA: H. You see, I have to answer certain points raised by Mr. Chandre Gowda. He raised these points. He raised the issue of the KSRTC fares. The Governor decided to raise the But when there was an objection, he withdrew. This shows very much that the Government of the day is responsive and reacting to the wishes of the people. The Governor wanted to enhance the fares. But, when from the there was an objection public, the Government was reacting to it and was responsive to it responded to the wishes of people and it withdrew the fare hike. Are you objecting to that also?

SHRI D. B. CHANDRE GOWDA: I am not objecting to it, but (Interruptions)

SHRI H. HANUMANTHAPPA: You objected to it in your speech.

SHRI D. B. CHANDRE GOWDA I did not object to it, but I did object to the method adopted.

SHRT Η. HANUMANTHAPPA Then, Sir NGF is the best electrica industry in the country. The annua turnover is about Rs. 150 crores an this is a 100 per cent State-owner undertaking. Actually, this Compan decided to sell one crore shares, on crore equity shares, to the public and the LIC and the UTI and the Govern ment of India came forward to tak that. But the State Government de cided not to give it to the LIC or th UTI but decided to give the share to another company in West Ger many. Not only the LIC and UTI but also the Government of Indi came forward to purchase fifty lake equity shares. But, for obvious rea sons—the reasons are known to the Chief Minister and his company—the decided to sell these shares to AE of West Germany If the Govern ment had decided to sell the shares i the open market, it would have fetch ed Rs. 2 crores more. What hav

they negotiated for? Material worth Rs. 100 crores, of India, has been sold but the commission is not accounted. I must tell you, Mr. Vice-Chairman, Sir, that 75 per cent, so far as the transfer of shares is concerned, is retained by NGF and 24 per cent is given to the AAG Company. If one per cent more is added, the foreign company will get the veto power. Is it in the interest of the State? Is it in the interest of the country?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Some development proposals.

SHRIH. HANUMANTHAPPA: Sir, they boast of having written off certain loans of farmers, as also the interest subsidy. Rs. 182 crores the returned in the hope of getting the interest waived. happened in the ultimate result. They have not reimbursed the interest money to the cooperative societies. NABARD came in the way. They said: you have become defaulters, we will not advance you further. You also know that Maharashtra objected to this.

The Janata Government claims so many...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, something regarding your problems.

SHRI H. HANUMANTHAPPA: Sir, I just remind you, two days back Mr. Sathe, while answering a question, said something about 'Shakuntala'. It was conceived by somebody, which is disowned. Now, it is the Budget conceived by the Janata. We have to take care of the baby, orphan babv now. Even Mr. Gowda did not support the Budget. He just left the baby after conceiving and left it to the care of the Congress. (Interruptions)

SHRI D. B. CHANDRE GOWDA: Do you say that Governor's rule is your rule? SHRI H. HANUMANTHAPPA: I am coming to that Unfortunately, I wanted to start with the same sentence. Mr. Chandre Gowda, I am coming to your point. I wanted to say that Governor's rule is not the Congress rule.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) Another five minutes.

SHRI Η. HANUMANTHAPPA: I will finish within five minutes. He questions the Governor's rule and the appointment of advisers, etc. Mr. Chandre Gowda's question was: is it the way to run a State? After all allegations, Ι ask. the question: is it the way to run the State of Karnataka by the Janata Party and Janata Dal? I have given you ample examples and leave the answer to you and to the people of this country. Is it the way to run a State?

DR. YELAMANCHILI SIVAJI: Mr. Narayanasamy will answer. (Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): You rule a State; we have to answer

SHRI H. HANUMANTHAPPA: While winding up his speech. Mr. Chandre Gowda said: we have made budget allocations under these heads but the Governor has not started, that activities have not been taken up. Mere paper allocations will not generate money. As a senior politician, as a Speaker, as a Minister and as an M.P. you have worked; you know. Mere paper allocations will not produce money.

SHRI D. B. CHANDRE GOWDA: It is not paper.

SHRI H. HANUMANTHAPPA: What is it? What is the legacy? Rs. 129 crores bills pending? Will you disown that after collecting Rs. 3 crores by way of National Savings Certificates salaries have been paid?

[Shri H. Hanumanthappa]

Will you disown this? Mr. Bommai had to appeal to certain people to purchase National Savings Certificates. Out of Rs. 3 crores salaries have been paid. In such a situation do you want the budget allocations to be spent and activities to be taken up?

One thing more about VIFL? Mr. Vice-Chairman, Sir, about V.I.F.L., I am thankful to Mr. Chandre Gowda for thanking the Government of India for their decision While thanking the Government of India for taking over the V.I.F.L., I have my own reservations. If the Karnataka Government could have mobilised Rs. 240 crores or Rs 250 crores, this prestigious property could have been retained by the State Unfortunately, the Government and the local people wanted the V.I.F.L. to be taken over for better management and for amelioration of the condition of workers. I do not come in the way. But the property worth thousands of crores of rupees is being transferred in this deal. I only appeal to the Government to give us the project and the amount of Rs. 1500 crores which they are getting by the transfer of V.I.F.L. If they can't give us in one instalment, they can give us in a phosed manner. Give us one more project or reme other project which costs about is 1500 crores. This project is a builtup project in Day, nos of Chri Maveswarayya, Toda - we are not more transferring the second ment. e are also teadsforming the assets 1 3 Strates, Re. 1500 everes are being rund for to the State, So. I request the Government of India to come out with some project which will actually reflow these Rs. 1500 crores to the State. I thank again the Government for taking over the administration of the V.I.F.L.

The other demands include the petro-chemical factory at Mangalore refinery and additional allotment of foodgralus. While demanding the additional allotment of foodgrains, I

want to go on record again that the Janata Government in the year 1985-86, did not lift 22,000 tonnes of wheat and rice. These foodgrains were given for the poor people and for welfare programmes. 11520 tonnes of rice and 11520 tonnes of wheat were not lifted by the Janata Government. It was meant for the benefit of the poor people.

Regarding the flood relief, I would say that till the Central team visits and makes an on-the-spot study and sends its report, I request the Government of India to release Rs. 50 crores immediately to take care of the flood victims.

A request for Rs. 145 crores has already been submitted to the Centre for the sea erosion project. I request the Government to sanction it. am thankful to the Government increasing allocations for the Jawahar Rozgar Yojna. But I would say one The money meant for Jawahar Rozgar Yojna has gone to District Zila Parishads. What is happening in Karnataka is this. Karnataka Panchayat is totally different from what we are thinking now of the Panchayat Raj. There the bureaucracy is dominating. The devolution of power is only Bureaucracy is dominating.

ff u r cent of the money that has gra to the Tilla Parishads and Mandels has been editoried agricut the spill-ever work. Either it should be stopped and go to the people directly in order to achieve the expected results or the Government of India should make additional allotment for this spill-over work. Otherwise this much-anticipated Rozar Yojna again become a farce if the 80 per cent of the amount is adjusted against the spill-over work. The common man will not feel the effect of this Rozgar Yojna which has been created Thank you, for them by the Centre. Sir.

SHRI ASHIS SEN (West Bengal): May I seek your permission to have a clarification from him? Just permit me. I won't take much time.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): No please.

SHRI MOTURU HANUMANTHA RAO: Sir, we are now discussing another State budget in Delhi. It should have naturally been discussed at Bangalore by the democratically-elected Assembly. That Government is thrown out and now we are compelled. to have this discussion.

[The Vice-Chairman (Shri V. Nara-yanasamy) in the Chair]

the Budget as such is to be opposed or supported. That is immaterial almost here. The Budget was originally prepared by the Government of Karnataka, and now it is proposed by and again supported by the Central Government. Perhaps, left to his own option, Mr. Hanumanthappa would have opposed it. Mr. Chandre Gowda did not also oppose it. simply explained the things. Anyway, it is not of so much for us, it is a consequential thing as I said in regard to the Punjab Budget. Here also, in regard to Karnataka Budget, it is a consequential thing. why the point is that it is a very unfortunate position that we are discussing it. Last week we were discussing the Punjab Budget. This week we are discussing the Karnataka Budget. Perhaps, the Central Government would like many more State Budgets to be brought in here discuss because it is their authoritrian power to rule over all the States, the non-Congress (I) particularly Congress (I)-ruled States States. would naturally oblige them. non-Congress(I) States do not. That is the demarcation. Oherwise, Karnataka Government should If I am to have been thrown out. believe what all my hon. friend, Mr. Hanumanthappa said, the Karnataka Government could have been easily over-thrown and the Congress could have won at every stage. That was not so. Why did it rush to behead

the Government while it was still continuing, while it was maintaining a Under majority? the plea that it has lost majority, the Centre had intervened and brought it under its own Otherwise what were they doing? Were they respecting Constitution? They were not respecting the Consitution. They were violating the Constitution. Were they respecting the appointment of Governors as was suggested by the Sarkaria Commission? No. Thev were not respecting that provision also. Governor of the Congress Party despite the Sarkaria Commission's recommendation was imposed on the State of Karnataka which was ruled by a non-Congress (I) party. And he was also defeated MP. That is another a But the point is that it was arbitrarily done without consulting the State Government, and Governors were imposed despite the Sarkaria Commission's caution against using article 356 of the Constitution. They have brought this State under article 356 of the Constitution. So, all these things go to prove how arbitarily and autocratically they have been behav-The Central Government is after power, the centralisation of power, authoritarian power despotic power over all the States. That is the indication of these instances. Well, Mr. Vice-Chairman Sir. otherwise, why were these things done? What were they telling us before? At the time of dismissing the Government, they were telling us that they have lost the majority. If the Government lost majority, they were only to wait for a week and it would have been obvious The Assembly, according to the rules was in session. Only it was not sitting. It was to sit after a And they did not wait even week. only to condemn for the week days Government and disband it. Why? Why were they in such a haste? they were not confident Because enough that the majority was opposing the Government. The Government was having the majority. Since the Congress Party at the heim of

[Shri Moturu Hanumantha Rao]

affairs was not prepared to wait even for a week to see that the majority overthrows that Government itwas because of lack of confidence and it was a despotic act on behalf of the Central Government. The point is Then, doing it, why did they do it? what did they tell us? They told us that the elections would be held as soon as possible. It was said the Government has lost the majority and it has lost the confidence of the people and we are here to rule till then and we will be holding that elections very soon. What is the present indication that is coming in the press? Our hon, friend Mr. Hanumanthappa did not utter a word about the elections (Interruptions). But the cations in the press-I saw a report in the Hindu on the 9th, and today the Hindustan Times has also reported—is that they were not prepared to hold elections in Karnataka. As in the case of Punjab, they do not want to have elections for the Assembly, along with the elections to the Lok Sabha. Why? Why are they afraid That means that there of elections? is obviously something fish, about it. Otherwise, why were they challenging everybody and even now Mr. Hanumanthappa is so confident that Janata Dal rule has been a misrule and it has lost the confidence of the whole people, and he is so confident, but then let us go to the polls. Why are you afraid of going to the polls? Are you going to hold the Assembly elections along with the Lok Sabha elections?

SHRI H. HANUMANTHAPPA. Will you please yield for a minute? Our President in the other House has pleaded for early elections. The Prime Minister is on record as having said that as soon as the Governor sends the report that elections can be held, elections will be held. (Interruptions).

PROF. C. LAKSHMANNA (Andhra Pradesh): We know what the Governor will say.

SHRI H. HANUMANTHAPPA; We are not afraid of holding the elections.

SHRI MOTURU HANUMANTHA RAO: I will be very happy if you fight for it. (Interruptions). The point is that they are very much afraid of holding the elections. Why? Because there is a Basmasurhastha and this Basmasurhastha they want to impose upon everybody, upon every opponent's head, and ultimately they will put it on their own head.

SHRI H. HANUMANTHAPPA RAO: We want Phoolmohini and Ardanari.

SHRI MOTURU HANUMANTHA RAO: In 1984 immediately after the assassination of Mrs Indira Gandhi, they held elections on the sympathetic wave. They won in the Lok Sabha elections and immediately within short period boldly Mr. Hegde went for polls. Because he could not succeed in the Lok Sabha elections, he went for polls and what did it decide. It was decided in the polls that the Janata Party then was having confidence of the people and immediately after the Lok Sabha elections, in the Assembly elections majority was given to the Janata Dal. So. that they are just watching and observing the situation now. If they hold the Lok Sabha elections now, would just test the pulse of the people.

Whether to hold the sembly elections or not, they 4.00 P.M. would take a longer time to decide, if at all thev keep themselves in power. As I have already said, this Bhasmasur Hasta which was placed on the heads of the Punjab Government and Karnataka Government, would be ultimately placed on their own head. The point sure of that. is, will they do it in the case of Congress-I States anywhere? They never did it except in one case when Punjab was in crisis. They did not do the same thing in regard to Congress-I Minist-

ries. Majority of the Congressmen were against a particular Chief Minister and they were for throwing out that Chief Minister or the whole Cabinet itself. Then, basing on the reports, basing on the cliques were there, they were trying to change Minister; Chief Ministers were changed many a time. Why did you not give the same opportunity to the party that had been democratically elected by the people of the State to have another alternative of their own choice? did you not give that chance to any non-Congress-I States? You not given this chance to the party that was in power in any State to have a change if necessary, to change their own Chief Minister and their own leaders. That opportunity was never given and all of a sudden, straightaway, the Ministries were disbanded and that was the operation you undertook. So, the point is, a democratically elected State Government was overthrown and now it is sought to be direredited on the basis of certain loopholes that are found. Loopholes could be found in any rule, but whether they are moles or beams is the criterion. Mr. Hanumanthappa is seeing certain moles in the Karnataka rule forgetting the beams that are there in the eyes of Congress-I States. He has been referring to certain crimes stating that crime has increased in Karnataka. You know the volume of crime that is going on capital of India Is there any comparison between what is happening in Karnataka and what is happening in Delhi? Only the other day, I think it was yesterday-and fortunately I have got a cutting here-it was reported in the papers 'Alarming. crime situation in Delhi; 37 murders in the month of June; 170 murders in the past six months'. What is all this? Crime has increasing been throughout the country, and when you draw a comparison between a Congress-I State and a non-Congress-I State, the crime rate is far less in the non-Congress-I States. He must not . forget this fact. He must have the modesty of having a self-critical view

Only the other day, the of things. Scheduled Castes Commissioner has given a report. What are the facts given in that report? (Time bell rinas).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). Time allotted to you is 8 minutes; you have already taken 12 minutes. I cannot give beyond that,

HANUMANTHA SHRI MOTURU RAO: I will just finish. So, if you go through the report of the Scheduled Caste Commissioner, you will find that in the Congress-I ruled States, almost two-thirds or three-fourths of the crimes are committed in those Even coming to Karnataka, it stands in no comparison to U.P. or Bihar or Madhya Pradesh where all sorts of crimes, murders, rape etc. take place on a large scale.

SHRI M A. BABY (Kerala): Only Pondicherry...

SHRI MOTURU HANUMANTHA. RAO: Pondicherry may not be there in that category.

Particularly, when you try to judge the non-Congress (I) Governments, you should keep this also in You cannot point out, you cannot narrate, the loopholes without taking into account these things. After all, the country is ruled by a Central power, not a State power. Political power is in the hands is in grip, of the Congress (I) in the whole Only in the States-only country. in some States-other parties The Congress (I) is having such a political power in its hands. Whatever had we see anywhere is because of your rule because of your policies. When we compare the performance with what was said in the election manifesto of the party at the time of the last Lok Sabha elections

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and what Rajiv Gandhi promised to the country immediately after coming to power, what do we see? any comparison? There cannot any comparison? New policies chalked out. What these policies have brought us to now, we are clearly witnessing. After all subject to the decisions that are taken, subject to the policies that are made, by the Central Government and subject to the Constitution, the States are operat-The States are functioning under very difficult circumstances. Under hostile circumstances also, Under those circumstances, they are undertaking their schemes. In spite of it, as my friend, Mr. Chandre Gowda, narrated, so many schemes undertaken, Of course, there have been failures also. Who can that there have been no failures? But my point is, when you see the performance of the Congress (I)-ruled States, the Central Government has no reason, no cause to dismiss any non-Congress (I) Government. It is arbitrary. It is despotic. It is an authoritarian rule that is going on there Unless this rule goes, there is no safety for the Constitution, there is no safety for State autonomy and there is no safety at all for the rule of law in the country. Thank you

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shrimati Margaret Alva. (Interruptions).

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Is Madam making her maiden speech; (Interruptions)

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, Sir, I am very grateful or the sporting response. I have listened very carefully (Interruptions) I am not sepaking here as a Minister. I am speaking as a Memfrom Karnataka. (Interruptions) Sir, Mr. Gowda spoke about the mandate to rule which had been given to his party in Karnataka. I would like to

tell him 'Yes; the mandate was given the Janata Party to rule in Karnataka.' But it was when they decided to take rebirth and recast their identity that the trouble started and their party fell apart like a toy which is quarrelled for by children; you know how it ends up. The resignation drama we saw in 1983 and we saw it happen again. But in 1983 because the party felt that their leader as indispensable, they pleaded with him they wept and they brought him back. We did not interfere. They reelected him and they had him. But it came to a stage where they themselves were not able to hold together In the words of their senior leader, Shri Nijalingappa, 'Not a tear was shed when the Government was dismissed and President's Rule was imposed'.

SHRI D. B. CHANDRE GOWDA; Don't quote him half, Quote him fully.

SHRIMATI MARGARET ALVA: I have quoted him in the House before.

SHRI D. B. CHANDRE GOWDA: Don't quote only what is convenient to you.

SHRIMATI MARGARET ALVA: I will quote what suits me and not what suits you Mr. Gowda.

Sir, when President's Rule was imposed the State was left with a demoralised bureaucracy, an empty sury, a bankrupt Government and an impoverished people, caused by a corrupt Ministry, a divided party and an administration in shambles. I have watched for many years, Karnataka. Mr. Gowda spoke about his having been a Minister. We have seen Ministries. We have seen Governments, we have seen earlier Governments, all of us were in the party, we have seen them come and go. We may have differed on policies and programmes but we were proud that we had a Government adminitration which and worked and Karnataka had a reputation of good administration, whether it was under Nijalingappa or under successive Governments afterwards. Why I am talking about this is that it has been said that the President's was unconstitutional, uncalled for, we were in a hurry to step in. By the time I finish you will realise what I say because we have inherited something which it is very difficult for us to put together or even perhaps to put right for many more years to come. They went to the High Court, they challenged the imposition of the President's rule and the High Court has thrown it out by saying that there ground. I think they are now coming to the Supreme Court. Let us see what happens there.

One of the charges that was made is that the Governor is not consulting anybody I think it is a very unfair charge. They will just say, because I happen to be in the Congress Farty I was invited. I was recently in South Kannara for some other function the Governor happened to be He had a meeting at the local level not only with the officials but with all those leaders of the Zila Parishad and all others, and as a Minister I was asked to attend it. I did listen to all the problems of the Zila Parishads, local bodies, their office bearers, and the local officials. It was not that only MPs were invited. You are a witness, I do not know if you were there. Recently, when the Prime Minister was in Bangalore there was a meeting with the MPs, with the Governor and all, the officials to know what the were talking about the administration. I was there as an MP. It is not that nobody has been consulted You all have been repeatedly invited. Last week in Karnataka Bhawan, before the budget was presented, the Governor called Karnataka MPs of all parties.

SHRI D. B. CHANDRE GOWDA:
Only one MP attended.

SHRIMATI MARGARET ALVA: Whoever came. My point is that consultation has been there as and when needed. Therefore, to say that it is being run as a Congress State or without consultation is a very unfair charge am not saying that the administration today is perfect. It is not going to be perfect for a long time because of the condition in which we have got it; but the point is of consultation which is a part of our democratic system, whether we differ on certain aspects or not. We will consult, talk and try to find answers which will make Karnataka what it was once upon a time. This is what I would like to say as far as consultation is concerned.

Sir, six years of Janata rule we have seen. Its manifesto was referred to by Mr. Hanumanthappa. I do not want to go into its very many details. Saris were promised, dhotis were promised and mangal sutras were promised to those who were actting married, as if we have to go to the Janata party to ask for a mangal sutra at the time of marriage by the charity of Mr. Hegde. I have been in meetings where these promises were made.

SHRI D. B. CHANDRE GOWDA: These mangal sutras were not meant for persons like you. They were meant for persons coming from the poorer sections.

MARGARET ALVA: SHRIMATI Yes, I know but Mr. Chandre Gowda, however poor, at the time of his marriage he wants to be married with dignity, not with the charity from the Government. Let me say that mangal sutras are not bought with the charity of the State Government. Anyway, let us forget R. (Interruptions). That is why you have given them all this but you have not given them food. started When they are starving you giving them mangal sutras. So, let us not talk about. it. They promised a job for every family. He has about it, and simultaneously that we have no money, so impose a [Shrimati Margaret Alva]

ban on recruitment. There were no Government job and at the same time they imposed such severe power cuts that even small scale industry had to close down. The private industry and small scale industry had to close due to power cuts. They had to close down. (Interruptions) Mr. Chandre Gowda, I sat through your speech, I cheered you when you finished and I never disturbed you. Let me finish. Otherwise, it affects the trend of my speech. (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY). You had your chance.

SHRI B. K. GADHVI: May I request Mr. Chandre Gowda, kindly emulate some sense of discipline and chivalry?

SHRIMATI MARGARET ALVA:
I am not asking for chivalry, am asking for my right as a Member.

SHRI D. B. CHANDRE GOWDA: I only requested you to do that.

SHRIMATI MARGARET ALVA: I am not asking for chivalry; I am asking for equal rights as a Member of the House.

Sir, at the same time I would like to say tha two coloured ration were imposed. The promise was that those belonging to the poorer sections would get more on the ration cards and would get more at subsidised prices and the others would not the same. Sir, I have been to rural areas. I have addressed meetings. have got specific details. When actual distribution of cards took place, it was the opposite. When I brought it to the notice of the local administration when they were in power, they said:

कही तो गलती हुई होगी।
And for all those who had got the cards meant for the poorer sections.

there were no supplies in the public distribution system and every time they were told:

रिल्ली से नहीं ग्राया।
Nothing has come from Delhi. Whereas in the shops meant for the more affluent sections, every thing comes because they are educated people who can fight and who know what supplies to get. So this was the promise of looking

after the weaker sections!

There were some slum improvement programmes. The Janata Government converted them into slum clearance programmes. The slums were supposed to disappear. The slums can be demolished and made to disappear, but the poor people do not disappear. Pragrammes which had been introduced by the late Devraj Urs like milk and bread to children in the slums of Bangalore were stopped. There are no poor children, there are no slums they said. They had been sent outside the limits of Bangalore.

The old-age pension ceased to come because there was no money Salaries of school teachers, they have come to me in delegations, for three or four months had not been paid when President's rule was imposed. The stipends for house surgeons, the young doctors who were working as house surgeons, were not given for 8 months. And they came to me in a delegation in South Canara and at two other places in North Canara where I went. Even police personnel attached to us for security had told me that the DA had not been paid for ten months to police personnel in Karnataka. I can give you names of those who had come in delegations representing, "we cannot live, we have no other sources of income and we do not get our monthly salaries". Mr. Chandre Gowda knows it that there were months when the Government employees were told, "Cheques are being issued, but please don't cash them before the 15th or the month. We are making arrangements for getting the money".

So this was what the financial position had come to. I am not saying that they did it deliberately. I am not saying that somebody was responsible. I am just saying that this was the condition. The Vidhan Soudha became a kind of janata bazar where deals were struck. The Chief Minister finally issued a circular in writing to the officers saying, "what is happening in the corridors is disgraceful. All this is happening; and the officials must stop. meeting people because of all this happening in the corridors of Vidhan Soudha". The Chief Minister had to say that they should not accept the recommendations of M.L.As, and other elected people because it was bringing a bad name and because this was happening in the Vidhan Soudha. The bureaucrats were up in arms saying, "your MLAs are doing it and blame us for all this." This was the circular which was published in the newspapers and which was issued by the Chief Minister.

The transfers had a price the postings had a price, the clearances had a price. An officer rightly described the administration like this: "There are no rules here. The only rule is Mamool." Every thing had a price.

मामल दो तो काम होगा नहीं तो कुछ नहीं

This was your value-based politics.

DR. YELAMANCHILI SIVAJI: Where? In Delhi?

SHRIMATI MARGARET ALVA: You do not know what happens in the States You have become so Delhioriented.

So this was the condition in Karnataka. They had appointed what known as the 'think tank'. Mr. Hegde wanted to have all the best from all over the country. He put them together and it was known as a 'think tanks' of Karnataka of people from all over the country. It was announced that this 'think tank' would work out programmes to undo the ill effects of the policies of the previous Congress Governments, whether it was land reform or Janata housing or whatever it was. I do not want to say more here but if you look at the list of the 'think tank', three or four of the names were those that have come under scrutiny by the Kudal Commission and were members or that 'think tank' also.

PROF. C. LAKSHMANNA: mention that The same person got the Magasaysay award.

SHRIMATII MARGARET ALVA: Why are you coming in? I am talking about facts—I am not judging body. We all know about these Magasaysay awards-how they are timed and how they are given. I don't go by foreign awards: they don't interest me.

PROF C. LAKSHMANNA: You talk of the Magsaysay award as a foreign award! I think it is one of the recognized awards in the country even today.

SHRIMATI MARGARET Why are you challenging? I am just saying that here are names which are concurrently available on both lists. I am not judging anybody.

Sir, there were experiments ducted with Panchayati Raj. I am all for it. I have, in fact, on every platform said that I welcome the initiative that Karnataka took to bring 25 per cent women, for the first time, Panchayats in Karnataka But when I went round the State the women themselves, whether they were of your party or mine or not, told me that the problem everywhere was that the subjects were transferred to the panchayats but the money and the budget was never transferred from Bangalore. One of the main departments affected was my own Department. I can tell you today, sports was transferred to the panchayats to deal with, and here I have a list which was sent to the Chief Minister and now I have sent it to the Governor also. There are 87 incomplete projects in Karnataka. First

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instalment given, the money sent to Bangalore by cheque, it never goes to the local bodies and there is no work done. The second instalment is with us, there is no utilisation certificate for the first instalment. We ask them what happened, the State Government says, "We are not dealing, this is a subject with the local bodies." local bodies say, "Yes, but the money has never come to us." What happened to the money in between, Sir, is a question which Mr. Chandre will some day be able to answer.

1989-90 and

Again, the Rural Health Centres I went to-I have been touring the rural areas-were closed Why? There was a ban on recruiting doctors and they were closed. And where they opend, there were no medicines reaching with the result that mothers were standing in queues outside waiting for even simple medicines for children, whether it was for diaorrhea or whether it was forever. Besides this, not even nurses, vacancies were filled in the rural side.

As far as the ICDS was concerned, there was a big meeting where from the whole State the workers had come. The food samples were so sub-standard that I sent a sample to the Minister The report from the laboratory which tested it said that it was substandard and not meant for human consumption. The report from the laboratory was sent to the Minister and all that they said was that they were looking into it. There was no followup action. They had an option of either giving better food or not supplying, and they preferred not to supply because it was sub-standard.

Sir the Women's Development Corporation was set up, again. They said we don't give money. It is on a 51:49 basis and we pay 49 per cent of the capital. I begged, I pleaded. They said They yes they passed a resolution. didn't bother to follow the Central guidelines with the result that Karnataka never took the money from the Centre and the women of Karnataka suffer because the Development Corporation just did not take off even though the money was available from Centre. The other Opposition-ruled States that followed the pattern have taken the money and are doing wonderful work. But Karnataka thought it necessary to follow up the programme-I don't know why. I could talk of a number of programmes like this, and they always say that we don't give money.

I have here with me the figures for the RLEGP. It is a hundred per cent Centrally-sponsored programme. 1985-86 the total resources that were available to Karnataka Rs. 2,970.94 lakhs, that is about Rs. 30 crores. Their utilisation was Rs. 2,133 lakhs hardly 68 per cent. The next year it fell to 66 per cent. In 1988-89 it fell to 51 per cent. Resources were not utilised for the programmes even after they were made The same available. thing again 50:50 NREP—on а from the Centre and the State. For 1986-87 the utilisation is 58 per cent. For 1987-88 it is 77 per cent. Again in 1988-89 it dropped to 62 per cent. Eternally we are told, the Centre is not giving money . Money is given, but not even utilisation is being attended to. Money had to be collected from various sources. Small savings collection in Karnataka became compulsory. Everybody who had some salary some. thing, had to have small savings. I am for small savings. But the point is Rs. 375 crores collected are not available now, leaving behing a liability of almost Rs. 700 crores to any government which comes later. Where are these collections? On what have they been spent?

I can say this about co-operative societies also. Recently in a meeting it was brought out that even the reserve and corporate fund of the co-operative societies has been withdrawn

spent, leaving no money for ways and means for day-to-day functioning, against which banks were giving them advance for procuring supplies from wholesale co-operatives. There is no money

I can tell you I am a Member of the Rehabilitation Committee for the Karwar Naval Project. I was appointed as one of the Members of the Committee I have repeatedly been pleading with the Chief Minister for land which they promised. Rs. 20 crores were released by the Defence Ministry for land to be acquired for the rehabilitation of those who are going t obe affected by the Naval Project, A public announcement was made by the P.M. at a public meeting at Karwar where the Chief Minister was on the same platform. said, "Yes". He was happy. He was re-Immediately the money eased to them. Sir, not one inch of land has been acquired, and there is not one, even one pie, of the Rs. 20 crores left in the treasury at Karwar or in Bangalore. The head itself is missing. What happened to the money? I am not judging anyone. I am only saying, I am a Member or the Rehabilitation Committee. I had raised it in the officers' meeting in front of the Prime Minister recently at Bangalore. I said, "what do I do? There is no money." They tell the local people "The Central Government is not allowing us to take forest land," as he said. If we were to give the forest land, where was the need to give Rs. 20 crores to the Government or Karnataka to acquire land: We would have given the forest land ourselves. The understanding was that you were to acquire land. You needed the money. In advance we gave it. The money has gone. Rehabilitation is in our hands. And there is no land for rehabilitation. They are telling the people, "The Centre is not giving the land. What can we do?" Can I manufacture land in Karwar for them? But the money has been spent very easily. It is not there any more. It is a question which we would like to ask,

SHRI D. B. CHANDRE GOWDA: The whole difficulty is, right from 1964 the entire Malenadu belt has been declared as minor forest. In 1974-75 after the Act came, forest was prought into the Concurrent List, nothing has been done for the State. Please try to understand the problem.

SHRIMATI MARGARET ALVA: I am not at all defending anything, Mr. Chandre Gowda. I am just saying that land was to be acquired by the State Government, and Rs. 20 crores were given. It has not been acquired. All the money has gone (Interruptions)

Even the light seems to be protesting. I do not know. They are getting the power-cut here also.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Because Mr. Chandre Gowda is interfering all or a sudden.

SHRIMATI MARGARET ALVA: It is his magnetic personality which is affecting the light.

They promised to stop the system of capitation fees. I just want to mention about this because it has been talked about. Eight medical colleges with capitaion fee were sanctioned after they came; 30 engineering colleges with capitation fees were sanctioned; and 150 polytechnics with capitation fees were sancioned. Medical seats with capitaion were 683; went up to 2 200 in 1989. They say, we have tampered with it. A person who cannot afford to pay the capitation fee, does no get it. All colleges, medical and other everything is with capitation fee. But there is higher fees being charged for students from outside because we do want that the students of Karnataka should get the same benefits at last and are able to get some seats without paying so much. If money has to be collected let it be collected from side students who want to go to colleges, but let the Karnataka students pay lesser fees. Even that they object to.

[Shrimati Margaret Alva]

I am telling you this has become such a racket today that even for admission to primary schools and for admission to first standard they are asking for capitation fee. How can you run an educational system which is based on paying or even admission into primary schools and into schools. The whole system has become so value-based that everything has a value today, whether it is a primary school seat or a medical seat or perhaps also an MLA's seat. I do not know.

Sir arrak has been spoken about. From 6,000 arrack shops in 1983, today we have 14,000. The figures have been made available.

About excise evasion. Indian-made foreign liquor has been talked about. They say that the Governor's action in taking over this wholesale trade is politically motivated. Why? Is it because certain officers have began to dry up after the Government took over the wholesale trade? Is it because interests political some the Governor been affected after took it up? Mr. Hegde has said it. I am very surprised why he made the statement that it is politically motivated? If it is politically motivated that means that some political people are affected. They admitted this by making statements like this.

I do want to say that there was a famous liquor bottling, arrack or whatever case it was, I have with me just two sentences from that judgment which I want to read, because they say that these are all false charges. I am not making any false charges. I have got the greatest respect for everybody in this case, but I am just saying here what has been said by the Supreme Court. "That was indeed curious" talking about the action they took. "But things got curiouser and curiouser Alice would have said"-that is the judgment. They go on to say and I quote:

"It was an unusual decision to amend the excise rule after the bottling contract has been decided". The parties have been decided-eight of them—and then they amend the rule to accommodate them into that rule.

What the Supreme Court has said

"An unusual, wilful and perverse way of exercising the power of distributing State largesses."

This is the quotation from the judgment. What I am trying to say here is that the Government tried to amend the rules and change policy. In this context the High Court has also observed and I quote:

"It looks to us that the so-called policy decision was only an afterthought tailored to meet the situation and the principle purported to be enunciated by the Excise Commissioner was a mere pretext designed to eliminated all except the chosen few." .

This is the judgment of the Court and they say that we are making political propaganda. None of us went to the Court That was a battle between two lobbies. And here there is on record the objection of the Home Secretary, the objection of the Deputy Secretary (Finance)-all are on record. on the files-which was over-ruled and it is said:

"This has been discussed with the Chief Minister and orders therefore, be passed by the Excise Commissioner."

There are just two or three more points. There were cases of cooperative sugar factories being sold to private parties. I wonder if all those who believe in cooperatives think that this was one of the best things that the think-tank should have suggested for Karnataka, (Interruptions) Then all the public sector units which are

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running at loss should be abandoned and given to private parties like Tatas and Birlas and whoever it is to run it. We know what we are giving and what we are retaining.

AN HON. MEMBER: That is the policy of the Government now.

SHRIMATI MARGARET ALVA: In this context you should have abandoned the entire idea of cooperative movement in Karnatka. If you don't believe in the cooperative movement, you should say let us do away with these things. That is my point.

We gave them the Central Government projects. The Indira Avas Yojna became the Nazeer Avas Yojna in Karnataka. Money was given from here, the project was from here and it was named after Nazeer. Projects given from here are given local names to show that they were theirs. They give their own names and their versions of it.

They ended up with a number of crises. They ended up with the silk yarn crisis. They ended up with the power crisis. They ended up with power cuts. Everything went wrong there and they always said that the Centre was to blame. In the middle of it when there was no money for anything, publicity campaigns were on-Unofficially we were told Rs. 35 crores were spent on publication of books, on video recordings, and on publicity campaigns. Officially, of course, they say Rs. 8 crores, but the figures are there. These were to get publications of a fantastic nature. The image building programme was on it a big way. I want to tell you whether it was in Delhi or elsewhere, the Press was always looked after very well and there was a lot of entertaining. We also know what happened to some of the big newspaper men who were very well accommodated within some of the plots that were distributed in

Karnataka. The list is there. There were 125. There is also a resolution of the BDA by which these were released to journalists also from outside Karnataka. If they were of Karnataka, we had no objection.

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Now, the question is that we are faced with the Budget. Figures are here before us. Money has been released for urgent needs. Some kind of local finances have to be The moment the Governor about some methods they say: "This is President's rule, how can you raise this? How can you raise that? This is not popular." Sir, until the popular rule the finances have to come. Our Finance Minister will give you figures of how much has already been released as special advances and grants to Karnataka to pay the pending bills on every front which had been left behind because without money the administration was coming to a standstill. But now everybody says: It is President's rule.

दिल्ली से पैसे लाग्रो . . .

It is not possible for Delhi to pay everything. Some resources have to be raised locally and everytime Governor makes an effort through the administration to raise some resources, there is a hue and cry. The same thing happened, I admit it, with the rise of bus fares. There is a commitment made by the previous Government that they would raise the salaries of KSRTC staff, the road transport. There is no money and so it was said that if it is to be done if they have to be given the raise, then we have to raise some extra revenue by way of increased fares. But immediately they themselves objected. Everybody objected. Our party people objected. I am not saying, 'no'. It was a popular thing: "Don't raise fares. It is the common people's transport." So the Governor withdrew the order. But the point is that higher salaries

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still have to be paid. Somebody has to pay them. Where does the money come from? So the salary rise was there and then, of course, the number of bills which were pending were cleared

Sir, I would like to say here over the last few weeks a numbe of things have been done. The Binny Mills, for instance, which was closed for a long time has been opened. The workers are going back to work after the settlement and I think it is a great achievement of the last few weeks. The VSIL which was really in trouble is being taken over by SAIL and will soon be put on the rails. Sir, food supplies have been rushed, special allotments have been made for Karnataka and PDS is being revamped and being made more efficient to respond to the needs of the common people.

They spoke about transfers. there were favourites entrenched in some of the areas in Karnataka who could not be touched. They spoke about Mr. Jalappa, the former Home-Minister. I will mention him a little while later, I have had my own experience when I went to that constituency once for a meeting. Sir, the police refused permission for the public meeting saying that time has been booked by the other party and that party would start the meeting. I said let us not have a clash. Let us sit for 2½ hours. A Union Minister was made to sit saying that the same time has been given by the police to the other party and you cannot have a meeting, though we had applied two weeks in advance. Then, finally, Sir, when it went on and on and on we had to connect—they would not even give us power supply-our loudspeakers to the car batteries and we had our meeting in the other part of the town. This was the way the administration was entrenched and made it impossible for anybody to function.

PROF. C. LAKSHMANNA: Madam, just one minute. Mr. Vice-Chairman, Sir, this is nothing very new. Very recently when there was four-party conference in Vizag, the Railway Ministry refused permission for holding the meeting and they had to seek a place elsewhere in a college and held the meeting. I think this is the type of game which is going on.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Are you seeking clarification or you are on a point of order?

SHRIMATI MARGARET ALVA: Are you justifying what happend in Karnataka?

PROF. C. LAKSHMANNA: I am not justifying. I am only saying what the Government of India has done.

SHRIMATI MARGARET ALVA: Whether it happens in Andhra or Karnataka, I condemn it

PROF. C. LAKSHMANNA: No, no. Don't bring in Andhra. It happened because of the Railway Ministry.

SHRIMATI MARGARET ALVA: It is wrong, no matter where it happens. If my department does it, I will say it is wrong. I am not justifying it. But my point is that....

PROF. C. LAKSHMANNA: I am only saying how the Ministry and the Government is functioning. The Ministry of Railways did the same thing only a week back.

SHRIMATI MARGARET ALVA: They spoke about our fransferring the Scheduled Castes officers. Some of the figures were given by Mr. Hanumanthappa. I just want to point out the atrocities on Harijans—I am not talking of general law and order—which shows a rise over the last few years. Sir, the number of incidents recorded and that was their police record—it was not ours—in 1983, 329 incidents took, place. They went up to 553 incidents in 1985. They went up

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to 637 in 1988. Sir, the number of injured from 524 in 1983 has gone up to 793 in 1988. I am talking only of the record. They have a special cell for atrocities on Harijans in Karnataka. These are the figures which have been recorded and if I give you the figures of death, again from 44 in 1983, it has gone up to 61 in 1988. It is from the Karnataka Home Ministry's record and so if you say that everything is fine because it is an Opposition Government and it only happens in Congress States like somebody tried to say, it is something that none of us would accept. Yes, some transfers have taken place and some transfers will take place because the administration has to be revamped, has to be put on the right lines and has to go on. Sir, I want to say that some matters are in Courts and so I won't go into details. But I just want to point out one thing here. A man who was named in the death statement, a police officer in Gulbarga by a journalist, who was done to death, who named a police officer, as the one responsible for his murder, is promoted and brought to Bangalore and made a Superintendent of Police at Bangalore and then one year he is involved in after. the next I am not saying he is murder. guilty. But he and the Home Minister together, Mr. Narayan Jalappa are today standing trial in the criminal court for murder of Mr. Rashid, a young lawyer from Kerala. The officer who is charged in one is promoted and brought to Bangalore and within one-and-a-half years, he is facing the next murder trial as a police officer with the Home Minister and this is what they are talking about-administration in Karnataka—which is supposed to have been ideal under Janata Party rule. Sir, have you heard of the Home Minister standing trial for murder during his term of office where he had to resign? These are the types of incidents which I think have not brought much credit to Karnataka or to the Government whether you wanted Janata Party or

Janata Dal or whatever it is. (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Order please.

SHRIMATI MARGARET ALVA: The other thing which has come repeatedly and I do not want to repeat, is the question of various land scandals. But I belong to Bangalore and I want to say that we have had a system of a green belt around Bengalore, to keep the city clean. Sir, during the Janata rule, the belt has disappeared. It has become a housing colony. Special exemptions have been given in spite of the Karnataka Land Reforms Act and now we are talking of the NRI societies. Sir, I was in the United States in Chicago for a big function and the Karnataka Government delegation was coming the next morning—a 19 member delegation headed by the Chief Ministerand 19 rooms were booked for them and Sir, what were they coming for? For NRIs' investment to be mobilised in Karnataka. The local Indian community organised a function where I distributed some awards. At that time, they told me that they (the Karnataka Government Delegation) are for investment in the power sector, and I was very happy because Karnataka did need investment power sector and most of them were from Karnataka. I said, it is a very good idea. I think, you need to invest in Karnataka. Ultimately, what happened? What has come out now? They went with glossy brochures of housing colonies for selling land in Bangalore to NRIs. Now, when I have gone through the detailed records-I won't take more time—it is here on record. Without being registered-Mr. D. B. Chandra Gowda has gone away, he said, "proposed, proposed"-without the society being registered, 110 acres were allotted to these societies. Is it ever done? The dates of registration are afterwards. They were to be registered even then as a private society. Instead they went and registered it as

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a company. All the rules were violated and everybody was saying, nobody is involved, Mr. D. B. Chandra Gowda is not here. I am just reading two resolutions which are significant and this one is from the Bangalore Development Authority records where they say, "Consequent to the discussion and intsructions of the hon. Chief Minister of Karnataka with the private development builders held on 4-9-89, this resolution is being placed for approval as per his directions." This is the record in the Bangalore Development Authority file and, Sir, here, I have also with me a letter written by the Private Secretary to the Chief Minister and here is a letter from the Chairman of the BDA, who says, "a special subject that the Authority may include is regarding this society-in deference to the letter dt. so and so of Shri Gopala Reddy, the Secretary to the Chief Minister regarding complaints received during his recent trip to the United States that the sites are not being given faster.." This is the letter from the BDA Chairman. This is a letter from the BDA Chairman. And there is a letter on record from the Secretary of the Chief Minister saying that the Chief Minister desires that this should be done. Sir, money has been collected, amounts with agents in between. and the lands around Bangalore have disappeared; green belt areas have been sold; everything possible has been done; and still we are being told that this was a Government with value-based politics. We believed that it was so. But now we realise what the definition of 'value' was and what they really meant when they talked about 'value'. There was value for everything. And what is happening in Karnataka today is, the party is known as 'land chore party'. All the land has been stolen, it has gone and there is nothing left. There is now the Commission. Therefore, I do not want to go into the details because it is all before the Commission of

Inquiry. But the facts will reveal that what we were talking all this time were facts and they were not just political insinuations which were made.

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Sir, finally—the Finance Minister himself is here, and here, I am speaking as an M.P. from Karnataka, not as a Minister-I am appealing that some of our important projects need immediate attention. We are also all the time pressurising. Sir, power geneare the great ration and irrigation need of Karnataka today. The battle that Dev Gowda had with the Chief question of Minister was over the irrigation projects and the money that was needed. Sir. I do want to say that the super thermal plant at Mangalore would be of great help to us. There are other projects pending like the Vijayanagar Steel Plant and the refinery at Mangalore. I am told now that the Abid Hussain Committee has suggested that others should get priority over the Mangalore Refinery, I hope that there will be a second look at it by the Planning Commission because these are the commitments which we have made in Karnataka and I think the people will expect us to keep them.

Sir, I have placed before you what Karnataka went through over the last few years. President's rule has come and I agree with what the Members said that President's rule is not Conrule. But we gress are all in it together as far as Karnataka is concerned. It is not a party or it is not a governor, it is the people of Karnataka who will hold the Janata Government responsible for all their deeds and misdeeds of the last six years. Sir they have left, leaving the treasury empty, absolutely bankrupt. And if this Budget has had to come here, perhaps, I keep saying, there must have been one bright star somewhere in their horoscope. At a time when they had no money even to pay salaries, they have had a rescue as it were, by the Central Government and the Centre is trying to bale them out by releasing money, paying their extra bills and trying to help out.

I support the Budget and I would like to say that I hope that in the coming two or three months, with the administration tightened, this kind of wasteful expenditure coming to an end and economy measures being brought in, Karnataka can look forward to a brighter and more promising future. Thank you, Sir.

DR. YELAMANCHILI SIVAJI: Mr. Vice-Chairman, Sir, I may be allowed to speak from this seat.

Mrs. Alva wishes a bright for the people of Karnataka, I hope it will not be as things are for the people of Bihar and U.P.

SHRIMATI MARGARET ALVA: What about Andhra?

DR. YELAMANCHILI SIVAJI: Andhra is all right.

SHRIMATI MARGARET ALVA: Yes, Andhra is perfect.

YELAMANCHILI SIVAJI: Sir, I took objection to Parliament passing the budgets of various State Governments. As our friend mentioned earlier, only during the last week we passed the Budget and the Appropriation Bill for Punjab. Again the Union Government brings the Budget of Karnataka and the Appropriation Bill. Time and again, it has become the practice of the Union Government to destabilise the State Governments that are being run by the various non-Congress parties. During Jawaharlal's tenure, in fourteen years. President's rule was imposed only six times in various States

SHRIMATI MARGARET AT.VA: What about Charan Singh?

DR. YELAMANCHILI SIVAJI: I am coming to Charan Singh. Why do you

worry? Once in Punjab, once in PEPSU, once in Andhra Pradesh, once in Kerala, once in Orissa and once also in Travancore-Cochin. But during Mrs. Gandhi's time it became almost a regular feature to impose President's rule in almost all States every alternate month. And in the present regime of Rajiv Gandhi, as you are quite aware, he has outbeaten all the earlier rulers by resorting to destabilising his own Ministries and his own State Governments and changing various PCCs. Rajiv Gandhi has the dubious distinction of shuffling and reshuffling his Cabinet 27 times. He even has the distinction of changing his Chief Ministers 19 times in several States; PCC presidents were changed at least 45 times in several States in the country. We know day and night several non-MPs are sitting in the Central Hall and at least half of them are from Andhra Pradesh. Likewise even in the case of appointments to District Congress Committees, tehsil committees or taluka committees the writ must go from Delhi, from the AICC. This way of doing things is deleterious to the functioning of the federal structure of the country. So what I would lke to advise is ...

AN HON. MEMBER. You want to dictate from Delhi!

DR. YELAMANCHILI SIVAJI: Yes, we will dictate from Delhi too. That day is not far off. Because you are not having any government of yours in Hyderabad, you are concentrating on DCCs and tehsil . committees and taluka committees...

SHRIMATI MARGARET ALVA: Better than sitting in film studios.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): He is speaking as if this debate is on AICC and PCCs and DCCs.

YELAMANCHILI SIVAJI: DR. What I want to advise you is that it is not desirable to destabilise the State Governments, whichever State

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it is. During 1959 when Mrs. Gandhi was the chairperson of the Congress Party she started destabilising the constitutionally elected State Governments. She took the initiative for it. In 1954 even in the erstwhile Andhra State also the then elected Government was dethroned by the Congress people by their own defections-the Government of the late Prakasam Pantulu. Likewise in Gujarat likewise in several other States-twice in Andhra Pradesh, three times in Assam. five times in Bihar, eight times in Punjab, six times in Orissa, five times in Manipur. In almost all the States the democratically elected Governments were toppled. And now it has become the practice for the Congress destabilise its own Party to governments. President's rule under Article 356 has been misused to settle the internal squabbles of the Congress Party, to settle scores within the Congress Party. In 1972 President's rule was imposed in Andhra Pradesh and the then Chief Minister, Shri P. V. Narasimha Rao, was asked to resign, and now he is sitting here as the Minister of External Affairs. At that time the Assembly was suspended but not dissolved. After settling scores among the Congress Legislature Party Shri J. Vengal Rao was appointed as the Chief Minister and the suspension was revoked and the Assembly was convened once again. Likewise in several other parts of the country. Nowadays Mr. M. L. Fotedar is going on behalf of the Centre to different State capitals like Bhopal, Patna and other places and he is blackmailing the Congress legislators in those States threatening, unless they agree the writ from Delhi AICC will come, we are going to dissolve the State Assembly. This is the dictum, this is the farce, going on in various States. So what I would like to advise you is don't go in for shortcuts, it is not desirable for the functioning of democracy and the federal structure in this country. Soon after Mrs. Gandhi came back to power in 1980 several State Governments were dissolved...

SHRIMATI MARGARET ALVA: What about Charan Singh?

SHRIMATI JAYANTHI NATARA-JAN: He had promised to come to Charan Singh, but he never came.

DR. YELAMANCHILI SIVAJI: I am coming to him. She said, "during that period". I am coming to that... (Interruptions)... During that period, all the State Governments, all the State Legislatures, were running on extended lease of life and the Constitution was changed and the Representation of the People Act was changed by Mrs. Gandhi after putting all the Opposition leaders in jail. You conveniently changed the Constitution... (Interruptions)

SHRIMATI MARGARET ALVA: Sir, is he talking about Karnataka or Andhra Pradesh? This is Karnataka Budget. (Interruptions)...

DR. YELAMANCHILI SIVAJI: You extended the term for one year and that is why Mr. Charan Singh deserves our sympathies. There was nothing wrong in what he did. But it was, Sir, Mrs. Gandhi who abruptly dissolved the Assembly within three years without completing the term.... (Interruptions)

SHRIMATI MARGARET ALVA: Why are you permanently obsessed with Mrs. Gandbi? She is gone.

DR. YELAMANCHILI SIVAJI: We do not leave her. We always oppose her. We are always opposing Mrs. Gandhi as well as Mr. Rajiv Gandhi. We never left her...(Interruptions)

SHRIMATI MARGARET ALVA: Mrs. Gandhi has proved to be more powerful in death than what she was in life. They thought that she was finished...(Interruptions)

THAKUR JAGATPAL SINGH (Madhya Pradesh): Sir, this cross-talk, this cross conversation, is going on... (Interruptions)...

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Sir, this cross-talk is going on. What is this?....(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Sivaji, you speak looking at me and not on that side.

SHRIMATI MARGARET ALVA: Sir, let him speak on Karnataka. We want to hear him on Karnataka.

DR. YELAMANCHILI SIVAJI: What is there in Karnataka now? There is nothing new in Karnataka ...(Interruptions)...

SHRIMATI MARGARET ALVA: Then why are you speaking?

DR. YELAMANCHILI SIVAJI: We do not like State Budgets to the Union Government passed by here. We are basically opposed to the State Budgets being passed at Delhi. That is why we oppose this...(Interruptions)... Now, what happened in Tamil Nadu? On the 28th January 1976, when Shri K. K. Shah was the Governor, he submitted a report to stating that the Union Government there were some irregularities in the functioning of the State Government and so, the State Government was removed and an Inquiry Commission was appointed under the chairmanship of Shri Sarkaria. Later on, a honeymoon was going on between the DMK and the Congress(I) and Mrs. Gandhi, at a meeting in Madras...

SHRIMATI MARGARET ALVA: Again Mrs. Gandhi!

DR. YELAMANCHILI SIVAII:... said she is on record—that only for the CPI and the ADMK she dissolved the Assembly and appointed the Sarkaria Commission and that it was not her

intention to do so. This she said or 30-9-79. Then whose report is correct, Mr. K. K. Shah's report of 28-1-76 or Mrs. Gandhi's statement on 30-9-79? This very clearly shows that the office of Governor is being misused to destabilize the State Governments and to settle scores in the Congress(I) Party.

In the States ruled by the non-Congress (I) parties, the Raj Bhavans are being used as the PCC(I) offices.

SHRIMATI MARGARET ALVA: Oh!

DR. YELAMANCHILI SIVAJI: And most of the Governors are acting like de fecto Presidents of the PCCI(I)s. Unfortunately, there is a Governor, by name, Mr. P. Venkatasubbaiah, in Karnataka.

SHRIMATI MARGARET ALVA: We are not supposed to discuss the Governors by name. You leave out the name and you talk about the Governor (Interruptions)....

SHRI SATYA PRAKASH MALA-VIYA: He is talking about the Governor and the Governor is Mr. P. Vankatasubbaiah. What is wrong? He can take any name.

You people do not know. Many of your were not here in the House. You do not know what happened.

DR. YELAMANCHILI SIVAJI: Sir, Mr. P. Venkatasubbaiah was the General Secretary of the AICC(I).

THAKUR: JAGATPAL SINGH: Sir, can the Governor be discussed here?(Interruptions)....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Try to avoid accusations, please.

DR. YELAMANCHILI SIVAII: This very same Governor, who was then the AICC(I) General Secretary, expelled Mrs. Gandhi in 1969. Then there is another Governor now in

other parts of the country.

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State, from my district, and he is Mr. K. Brahmananda Reddy. He has also got the dubious distinction of expelling

Mrs. Gandhi from the Congress 5 P.M. in 1978. So these two people Mrs. who expelled Gandhi now are from the Congress Party that: acting as Governors. I am sorry Mrs. Alva says that they are close and they are aligning with, the Congress Party, Mrs. Gandhi and Mr. Rajiv Gandhi. They are not. They proved time and again that they are not the well-wishers of Mrs Gandhi and Congress During 1977-78 Mr. Brahmananda Reddy. went to the Shah Commission and be gave evidence against Mrs. Gandhi. (Interruptions)

SHRIMATI MARGARET ALVA: What is he talking of? Why is he talking about Shah Commission? If he so wants, let there be a debate on the Shan Commission. Let him introduce it. (Interruptions) Let there be a discussion on this. Why are you talking about it-Discuss it. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Your time is up. You have to conclude now (Interruptions)

AN HON. MEMBER: He should speak on the Karnataka budget only

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Say something on Karnataka (Interruptions)

DR YELAMANCHILI SIVAJI. I hope that wise counsel will prevail upon them and they will see that State Budgets are not passed at Delhi level.

Unfortunately, nothing is mentioned about the preparations for an early poll in Karnataka. I do not know whether these people are going in for an extension of the term of Governor's rule in Karnataka. It appears so There is no reason for. (Interruptions) What mean to say is that even with extension or without extension they are bound to lose in Karnataka and elsewwere in other States. (Interrup **nos*)

PROF C LAKSHMANNA (Andhra Pradesh): This is a political prediction.

DR. YELAMANCHILI SIVAJI. People have proved this in Tamil Nadu and other places. So let us not extend President's rule in Karnataka and let them go in for an early poll so that they can face their waterloo in Karnataka and

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri P. N. Sukul.

P. N. SUKUL: SHRI Mr. Vice-Chairman, Sir, the tragic tale of decline and fall of the Janata Government in Karnataka could materialise due as much to innerparty dissensions as to gross fiscal mismanagement. It is a pity that the Janata Government headed by Mr. Ramkrithna Hegde, when it came to power, promised an honest and clean Government, a corruption-free Government, and that very Government had to die an untimely death under the death weight of corruption and nepotism.

SHRI SATYA PRAKASH MALA-VIYA: It was a murder.

SHRI P. N. SUKUL: It was not a case of murder. It was not a case of death. It was a case of suicide. (Interruptions)

SHRIMATI MARGARET ALVA: An ex-home Minister of Karnataka is facing a charge of murder in Karnataka (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Please allow him to speak. (Interruptions).

SHRI P. N. SUKUL: He who is expected to speak is not able to speak and others are speaking and exchanging view! Sir, Mr. Chandre Gowds who initiated the debate started with transfers under the present Governor's regime and he counted 65 transfers of officers. He said that 65 officers had been transferred. Do you know

how many transfers took place when the Janata Government started functioning in Karnataka? Thousands and thousands of transfers took place costing crores of rupees to the State Exchequer and causing a lot of inconvenience to the employees. Also a lot of money was made. That is why they were transferred. They transferred in thousands. Shri Hegde started his administration favouritism and nepotism. It was at his instance that the Bangalore Development Authority placed order for cement with the State Corporation of Sikkim You will be surprised to know that hundred per cent cost was paid in advance against all rules and all legal formalities. At the instance of the Chief Minister, Mr. Hegde contracts were awarded by the Bangalore Development Authority to M/s Rashmi Contractors and M/s Khoday Contractors inviolation of all rules on the subject resulting in a loss of crores of rupees to the Bangalore Development Authority and to the people who were to purchase plots of land. These irregularities have already been pointed out by the Committee on Public Undertakings of the State Legislature. violation of Corporation rules, licences for the construction of a muti-storeyed building in Bangalore city was given to M/s. Ganga Ram & Co. This building collapsed during construction and about 100 people-died. A judicial inquiry was instituted and that judicial inquiry came out with a verdict against the owner of the company and against the officers concerned. But ing all these six years...

SHRI R. S. NAIK (Karnataka): Sir, I am on a point of order. Our hon. Member may not be aware that the Ganga Ram building was an old building. It did not collapse during the construction period. (Interruptions)

VICE-CHAIRMAN (SHRT V. NARAYANASAMY): It is not a point of order. It is a point of information.

SHRI P. N. SUKUL: An old building could not collapse during construction. It was a new building.

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SHRI R. S. NAIK: Sir, without collecting full information, it is not fair on the part of the hon. Member to speak like that.

SHRI P. N. SUKUL. The building that I am talking about was a new building and it collapsed during construction As I was saving, nobody has been punished because the contract had been awarded at the instance of the Chief Minister himself. The Chief Minister withheld any diciplinary action or punitive action against all those who were found guilty.

In 1983, when this Government came into power there were 9000 seats in engineering colleges and during six years these seats in engineering colleges increased to 15000. In 1983, there were 600 seats in medical colleges and when the Janata Government fell, the number was 2200. The number of polytechnics in 1983 was 63.

The Deputy Chairman in the Chair After six years, this number rose to 113. Similarly, Madam, all the D.T.Is. and the dental colleges were all sanctioned, opened and multiplied. And Chief Minister obviously, our Ministers got heavy kickbacks.

SHRI MOHINDER SINGH LATHER (Haryana): Like Bofors.

SHRI P. N. SUKUL. Much more than that. A decision to abolish thè capitation fee was taken. But that decision is still in cold storage. Madam, recently just two or three back, I went to Karnataka along with the Joint Committee on Indian Medical Council Bill of which I was the Chairman And we visited so many medical colleges in the State and capitation fee medical colleges also. From each student Rs. 3 to Rs. 4 lakhs are taken as capitation fee for admission. (Interruptions) They are open. are run on commercial basis.

SHRI K. G. MAHESWARAPPA: Madam, most of the medical colleges in Karnataka are run by the Congress neonla.

SHRI P. N. SUKUL: Mr. Maheswarappa was a Member of that mittee.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Maheswarappa, your name is listed here. Please do not interrupt him

SHRI K. G. MAHESWARAPPA: They run by the Congress people.

THE DEPUTY CHAIRMAN: Let him make his speech. Why do you want to interrupt him unnecessarily?

SHRI K. G. MAHESWARAPPA: The Congress leaders are running them.

SHRI P. N. SUKUL. But during all these six years who allowed them to open? During all these six years who allowed them to function? How could new colleges, how could new courses come up? Mr. Maheswarappa, do not try to defend a lost case.

SHRI K. G. MAHESWARAPPA: Who runs them now? (Interruptions)

SHRI P. N. SUKUL. Madam, this is how the seats in the engineering, medical and dental colleges were increased by the Janata Government. As my friend, Mr. Hanumanthappa was saying, before 1983, there were 6,000 wine shops in the State. But they became 8,000 during the Janata regime.

SHRIMATI MARGARET ALVA: 6.000 became 15,000.

SHRI P. N. SUKUL: During the election time in 1984, rectified spirit was sold outside the State although there was a shortage in domestic consumption. It was being sold and in that shady deal, the Chief Minister, Mr Ramkrishna Hegde earned at least Rs. 50 crores. (Interruptions) I think

some of you have also got something from that. That is why you are trying to defend him. (Interruptions) Madame. as we all know, the Karnataka High Court indicted the Government for awarding contract for bottling arrack to a selected few in contravention of the Excise rules. The High Court passed a severe stricture in the matter, called the deal arbitrary, capricious and even shocking. And the Supreme Court later affirmed this verdict of the High Court, I have the judgment of the Supreme Court with me. For want of time, I cannot quote from it. And it was then when the High Court's verdict came and the Supreme Court's affirmation came that Mr Ramakrishna Hegde had staged that drama of resignation. He resigned and then withdrew his resignation. In this also, crores and crores of rupees were collected by the Chief Minister and others. And tax evasion due to the sale of 'seconds' was to the tune of Rs. 800 crores, And Mr. Hegde earned crores by allowing the tax evasion through the sale of 'seconds' ...

SHRI ANAND SHARMA (Himachal Pradesh): That is why he is made the Vice-President of the Japata Dal.

SHRI P. N. SUKUL: Excise revenue of the State in 1982-83 was Rs. 220 crores, and after six years, in 1988-89, it was still Rs. 300 crores only. There should have been a growth of 20 per cent, but there was a paltry growth of 10 per cent only. Madam there are 55 public sector undertakings in the State. In 1983, the accumulated loss of all these 55 undertakings was Rs. 163 crores. But in a matter of six years under the Janata rule, this loss increased to Rs. 700 crores; from Rs. 163 crores to Rs. 700 crores it means a loss of Rs. 537 crores in six years only. For example, in the Karnataka State Road Transport Corporation in 1983 the loss was Rs. 15 crores, but after six years the loss rose to Rs. 150 crores. This is the performance of the Janata Government, honest Janata Government.

SHRI M. S. GURUPADASWAMY; May I ask him to remember the performance of your own Government at the Centre?

SHRI P. N. SUKUL: Do not compare, Analyse yourself first. You were very honest. You claimed to be very honest, corruption free and value based. (Interruptions).

AN HON. MEMBER: And they charged value for everything.

SHRI P. N. SUKUL: That is why you started charging value for everything, for medical college seats, for engineering college seats.

SHRI M. S. GURUPADASWAMY: Your Prime Minister promised a clean Government at the Centre, What happened to that?

SHRIMATI JAYANTHI NATARA-JAN: It is there

SHRI P. N. SUKUL. In sericulture, in 1983, there was a loss of Rs. 2 crores only in the industry. But after six years this loss grew to Rs. 14 crores. And as Mrs. Margaret Alva was saying a stage came that employees and teachers were not getting their salaries. They were not getting their salaries. The employees were not getting their DA in cash. They were not getting it in cash. Other Government servants in other States were getting it in cash and so also the Central Government servants.

SHRI M. S. GURUPADASWAMY: How could they live otherwise?

SHRI P. N. SUKUL: That was the problem created by you and your administration.

It is really good that the State administration has now taken over the wholesale distribution of Indian made liquor.

Madam, there are 28 sugar factories; in Karnataka in all the sectors, coopertive sector, private sector, all the sectors. Before the Hegde Government came to power, the total loss on all these sugar factories was Rs. 21 crores. And within six years, because of the mismanagement of the Janata rule, it rose to Rs. 60 crores, three times only in sugar mills.

SHRI SATYA PRAKASH MALA-VIYA: Equivalent to the Bofors commission.

SHRI P. N. SUKUL: At least your could have equalled it, but you have far exceeded it. In the Bofors' case we do not know who has taken it but here we know you have taken it. Hegde has taken it and his Ministers have taken it.

The Gowribidnur co-operative sugar factory which had a distillery was sold to M/s. Kothari, a co-operative sugar factory sold to a private company, M/s, Kothari for Rs. 4.5 crores, whereas its real value was Rs. 10 crores. The Kollegal co-operative sugar factory was sold to M/s. Khodey and Company at a negotiated value of Rs. 2.5 crores, although its value was Rs. 10 crores and our Chief Minister got the kickbacks, and his Ministers got the kickbacks. In July 1987. Hegde received a proposal for the sale of land in Hosur lay-out, Sarjapura, which my friend has mentioned And from whom? From N. G. Monis and George Monis who live in Dubai not in India. They are not Indian citizens. In a site mela at Lalbagh, Mr. Hegde openly encouraged private builders from abroad to build Bangalore. NRI Association Karnataka later came into the picture and 110 acres of land was allotted to it. What was the value of this land taken from the association? It was Rs. 55 lakhs whereas it should have been Rs. 11 crores. How much of kickbacks they must have received just from one deal? There lies the ingenuity of Hegde and Company.

SHRI VITHALBHAI M. PATEL. (Gujarat): A symbol of corruption.

SHRI P. N. SUKUL; And this payment was made without obtaining the permission of the Reserve Bank of India which means in total violation of FERA rules.

SHRI D. B. CHANDRE GOWDA: What was the Central Government doing?

SHRIP. N. SUKUL. That is what I am going to ask in the end of my speech as to what the Central Government should do. They should look into it and punish the guilty, whether it is the Chief Minister or any other man.

SHRI D. B. CHANDRE GOWDA: May I bring to your kind notice that even the terms of reference to the Kuldip Singh Commission are only proposals.

SHRI P. N. SUKUL: You said so many things about the Centre; I never disturbed you. Very patiently I was hearing all of you.

SHRI VITHALBHAI M. PATEL: Why can't they digest?

SHRIMATI MARGARET ALVA: When I replied, Mr. Chandre Gowda was not in the House I produced documents; I read out letters of the Chief Minister's Private Secretary; I read out the resolution of the BDA which said that on instructions and as desired by the Chief Minister we are making this allotment. I read out here and copies are with me. BDA says it was allotted; he says it was proposed. The letter is here on record.

SHRI P. N. SUKUL: As my friend, Mr. Hanumanthappa, was referring, one Mr. Narayanaswamy owned land measuring 5 acres and 24 guntas in Karnataka in Jayanagar, Bangalore, He applied for permission to sell that piece of land to Messrs Revajeethu Bullders and it was granted within three days in violation of Urban Land

Ceiling Act, and the property worth Rs. 2 crores was allowed to be sold at Rs. 75 lakhs. There was evasion of stamp duty obviously. Why it was done, because in that company, 50 per cent shares were held by the sisters of Mr. Hegde's son-in-law, and so within three days, permission was granted by the Chief Minister and the deal was struck and finalised. As Mr. Hanumanthappa was saying—he did not mention this fact that it was the sisters of Mr. Hegde's son-in-law.

As my friend was saying earlier, in 1983, farmers started Janata Ranga and so Janata Government came to power in Karnataka in 1983, Mr. Hegde declared 7 per cent interest on cooperative loans to farmers and became their champion. The difference was to be paid by the State Government. The farmers paid Rs. 180 crores. But the matching grant of Rs. 40 crores was not paid to the co-operative societies. With the result the co-operative socities were not in a position to grant any further loans to the farmers who had already contributed Rs. 180 crores. (Interruptions) The farmers got agitated. They revolted and thousands and thousands of farmers had to be arrested As my friend was saying, they could not be accommodated in jails. They were kept in schools, in hospitals and in Government guest houses. This is what actually has happened. (Timebell rings) That is why I say, Madam, the farmers are not going to support the Janata Party now in Karnataka.

SHRI D. B. CHANDRE GOWDA:
Have the elections and see.

SHRI P. N. SUKUL. Their fate is written on the wall.

SHRI SATYA PRAKASH MALA-VIYA. Why are you not holding the elections?

SHRI P. N. SUKUL. We will hold the elections.

SHRI D. B. CHANDRE GOWDA:

SHRI P. N. SUKUL: First, let other things be done. Let the Budget be passed.

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Madam, as you have said 'the time is up'. I will not take more time. Mr. Ramakrishna Hegde, the champion of the people, when he was the Chief Minister, refused to pay bonus to his employees Bonus has been paid by the Central Government to its employees. Many State Government have paid bonus to their employees. But Mr. Hegde said I do not agree principle'. He is such a reactionary man. Can any progressive party support him? I do not know how you are joining hands. He said 'I do not believe in paying bonus to class III employees, to Class IV employees'. As a result of this, the Karnataka Government employees are not getting bonus. The Pearness Allowance they could not get in cash, D.A. instalment in cash Bonus they never got. My submission is, at least, during the President's Rule, they must get bonus. As I said other State Government employees are getting bonus; U.P. Government employees, M.P. Government employees, Bihar ernment employees; most State ernment employees, almost all, Similarly Karnataka Government loyees must also be granted bonus. Under the President's Rule. should be granted bonus. If full bonus cannot be granted, to start with, let them be granted fifteen days' pay as bonus_

SHRI ANAND SHARMA They have made the State bankrupt

SHRI P. N. SUKUL: They have brought the State to the brink of bankruptcy when President's Rule was clamped. As I said in reply to what Mr. Gowda had said a thorough probe should be ordered into all the irregularities that have come to the surface, have come to the surface.

SHRI ANAND SHARMA It must be orderd.

SHRI VITHALBHAI M. PATEL: That is the only way.

THAKUR JAGATPAL SINGH: There is no other way

SHRI P. N. SUKUL: A thorough probe should be ordered. Only then the real character of Mr. Ramakrishna Hegde, his Ministers and others would become known to the people of India, to the people of Karnataka....

SHRI D. B. CHANDRE GOWDA: Welcome. Please do it. (Interruptions)

SHRI P. N. SUKUL:So that, once again, the people of Karnataka cannot be befooled into electing them to power. Thank you

SHRI M. S. GURUPADASWAMY:
May I just remind my friend, Mr.
Sukul, again? We welcome a probe
into all the irregularities committed by
the Government in Karnataka. (Interruptions) At the same time, I want a
probe, a thorough probe, comprehensive probe, into all the irregularities,
misfeasance malfeasance, omissions
and commission committed by the
Central Government here. (Interruptions)

भी राम नरेश यादव (उत्तर प्रदेश) उपसभापति महोदया, एक कहावत है "उल्टा चोर कोतवाल को डांटे" इसलिए, सारा मामला ये लोग गड़बड़ कर रहे हैं भीर उल्टे सैन्टर पर ग्रारोप लगा रहे हैं।

उपसमापितः ग्रापने ग्रन्छा किया, पहले कहावत बोल दी; नहीं तो यहां ग्रान्ज क्शन ग्रा जाता ।